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SEFORE THE CENTRAL ADMINISTRATIVE TRIBUMAL CIRCUIT BENCH, LUCKYCH

O. 7. No. 109 of 88(L)

Madan Mohan Gupta

in realy thereof.

... Apolicent

Versus

Accountant General-II, Uttar radesh, Allahabad and others ... Resmondents.

COUNTER AFFIDAVIT ON SEHALF OF RESPONDENT \$10.1

. . . .

I, Chandra Lal, aged about 41 years son of
late Shri Mahabir Frasad at present posted as
Deputy Accountant General (IENAGE) in the office of
the Accountant General (Acctt. & Fintt.)-2
U.F., Allahabad do hereby solamnly affirm and state
as under:-

Respondents and posted in the office of the Respondent No.1 and as such he is fully conversant with the facts of the case. The deponent has read and understood the contents of the a lication filed by the applicant as well as the facts deposed to herein under-

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- 2. That the contents of para 1 to 5 and 6(i) of the application needs no comments.
- That in realy to the contents of para 6(2) of the application it is submitted that the petitioner was appointed to the selection grade of I.A.S. on 1.1.86. he was not entitled to have his pay fixed under the pay fixation formula prescribed in revised rule 3(3) of the amended I.A.S. (Fay) Rules, 1987. He was to be allowed pay only in the revised selection grade of I.A.S. in accordance with the explanation 2 given below revised rule 3(i) of the Amended I,A.S. (Tay) Rules, 1987 (Annoxure-IV enclosed). The pay of the petitioner fixed by this office in the revised selection grade of I.A.S. with reference to his pay in the revised senior scale of I.A.S. was totally correct and in accordance with the provisions of Amended I.A.S. (Fay) Rules, 1987 and instructions/clerifications issued by Govt. of India from time to time.
- That the contention of the petitioner that his pay in the existing pre-revised selection grade (Rs.200-2250) ie. Rs.2125/- should have been the basis of fixation of his pay in the revised selection grade (4800-5700), is not correct, as it would be clearly contrary to the instructions/ clarification issued by Govt. of India, Vinistry of Jersonnel,

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P.G. and Tension. Deptt. of ersonnel and Training v'de their letter No.11030/95/87/AIS(II) dated 8.11.1988 (Annexure -I to this counter affidavit - being filed herewith) read with Ministry of Finance, Department of Expenditure Office Memorandum No.7(21)/E-III/86 dated 26.8.83(Annexure-II to this counter affidavit - being filed herewith). In the aforesaid orders it has been stipulated thatin cases of Govt servants appointed/ promoted to another post including appointment in Selection Grade exactly on 1.1.86. it is clarified that pay in such cases should first be fixed in the rovised scale of pay of the post held on 1.1.86 with efference to the ray in the pre-revised scale of that rost and then fixed in the promoted post under FR 22(c) with effect from 1.1.86 or FR 22(a)(ii) as the case may be . The petitioner had represented his case of pay fixation also to the Govt. of India on 1.7.1987 but Govt of India in their letter No.11030/95/97-AIS(II) dated 8.11.88 and No.7(21)/E-III/ 87 dated 26.8.88 have clarified that the metitioner was entitled to draw his pay only in the revised scale of selection grade.

Thur, pay fixation of the retitioner done by this office is in accordance with the aforesaid orders and therefore the question of any revision in may of the petitioner as fixed by this Office does not arise.

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5. That in reply to the contents of para 6(3) & (4) of the application it is submitted that the term 'Fxisting scale' has not been clearly defined in the Amended I, . S. (Fay) Rules, 1987. Existing scale' means the time scale applicable to the officer prior to the first day of January 1986 for the purpose of pay fixation under Rule 3(3) of the aforesaid rules, as may be confirmed from the clarification issued by Govt of India, Ministry of Personnel, F.G. and Pension, Dertt. of Personnel and Training vide their letter No.11030/95/87-AIS(II) dated 8.11.88 read with Ministry of Finance, Deptt. of Expenditure Office "emorandum No.7(21)F-III/87 dated 26.8.1988 and also explanation 2 below rule 5 of the gazette notification dated 13. 9.1986 guoted by the petitioner in para 6(3) of the petition regarding definition of 'Existing scale'. The "xplanation 2 below rule 5 of Gazette Notification dated 13.9.86 states as under: -

The aforesaid option shall not be admissible to any person ar ointed to a port on or after the first day of January 1986, whether for the first time in Government ervice or by transfer or promotion from another post and he shall be allowed pay only in the revised scale. A photostat cory is being filed as Annexure III to this counter affidavit.

6. That the petitioner has been appointed in selection rade by promotion with effect from 1.1.86, he can be allowed pay only in the revised scale of selection grade and hence the pay drawn by him in the pre-revised selection grade cannot be treated as pay in the existing scale for the purpose of fixation of his pay in the revised scale of selection grade.

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That in rerly to the contents of para 6(5) of the application it is submitted that before the introduction of new pay scales the pay of the retitioner was fixed, on his promotion to the selection grade of IAS; in the rerevised scale of selection grade (2000-2250). As he had been drawing maximum of the senior scale ie. Rs. 2000/- p.m. for more than two years. his ray was fixed at the next higher g stage of the rre-revised selection grade ie. As.2125'- on 1.1.86 in terms of the rules of may fixation then applicable in cases of promotion from senior scale to slection grade prior to the introduction of revised pay scales. The retitioner's contention that he had been allowed one increment on 1.1.86 in the pre-revised selection grade is not correct. In fact, he was allowed pay in the next higher stage of the selection grade. He was not entitled to any increment on 1.1.86 either in the pre-revised senior scale or in the pre-revised selection grade.

8. That the in reply to the contents of para 6 6) of the amplication it is submitted that the pay of the retitioner was correctly fixed in accordance with the provisions of Amended I.A.S. (Tay) Rules, 1987 as well as instructions' clarification issued by Government of India from time to time.

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- 9. That the contents of para 6(7) & 6(8) of the amplication needs no comments.
- 10. That in reply to the contents of para 6(9) of the application it is submitted that the pay of the petitioner in the revised selection grade with effect from 1.1.86 was fixed correctly in accordance with the I, A.S. (Tay)

 Second Amendment Rules, 1987 read with the instructions of clarifications issued by Govern ent of India, from time to time. This position has already been explained in detail while replying to para 6(3 & 4) of the application as above.
- 11. That the reliefs sought by the applicant in his application are not tenable in the eyes of law.
- 12. In view of the facts and circumstances stated above, the application filed by the applicant is liable to be dismissed with costs to the Rescondents.

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Luc'now.

Dated: (Jan. 1989.

Verification.

I, the above named denoment do hereby verify that the contents of paragraphs 1 to are

true to my personal knowledge, those of paragraphs to 6 are believed by me to be true on the basis of records and information gathered and those of paragraphs

true on the basis of legal advice. No part of this affidavit is false and nothing material has been concealed.

Chardradai -Deponent. 21/1/09

Lucknow.

Dated / January 1989.

I identify the demonent who has signed before me and is also personally known to me and signed

on _____at

am'pm in the Court compound

at Lucknow.

(V.K. Chaudhari)

Counsel for the Respondents.

Lucknow.

Dated: 0 Jan. 1989.

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CENTRAL ALMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

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Hon. En D.S. Minna, A.M. Hon Sn. D.K. Agaruel, J.M. For orders of Sec. Ite orders of Blench of Electe on File. U.A. No 110/0012 110/00 (4)

> 50/-AM JM

Al No rejounder

Hon' Mr. K.J. Raman, A.M.

For order see my orders dated 29/6/89 29/6/89 passed in the order sheet of O.A. No.109/88(L).

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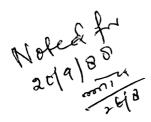
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Before the Central Administrative Tribunal Addl. Bench Lucknow Application under see 19 of the Administration Tribunal Act Madan Mohan Gupta Vs.

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- (1) Accountant General-II, Uttar Pradesh Allahabad.
- (2) Secretary, Deptt.of Personnel, Govt.of India, New Delhi.

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C.T.No.

Application Under Section 19 of the Administrative Tribunals Act,1985. For use in Tribunal's Office

DATE OF FILING	
OR	
DATE OF RECEIPT	•••••
BY POST	
REGISTRATION NO.	
	, Signature
	Registrar
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

- *PRINCIPAL BENCH, NEW DELHI
- *ADDITIONAL BENCH-Allahabad at Lucknow.

BETWEEN

Madan Mohan Gupta

APPLICANT

AND

(1) Accountant General, U.P., Allahabad.

RESPONDENT

(2) Secretary to Govt. of India, Deptt. of Personnel, Ministry of Personnel, Public Grievances and Pensions, New Delhi.

✓*Delete whichover is not applicable.

DETAILS OF APPLICATION

- 1. Particulars of the applicant:
 - (i) Name of the applicant:
 - (ii) Name of Father/Husband:
 - (iii) Designation and office in which employed
 - (iv) Office address:
 - (v) Address for Service
 of all notices:
- 2. Particulars of the respondent:
 - (i) Name and/or designation of the respondents:
 - (ii) Office address of the respondent:

Madan Mohan Gupta

Sri B.L.Gupta

Special Secretary, Planning Department, U.P.Lucknow.

-do-

C-28, Butler Palace, Lucknow.

Respondent No.1 Accountant General II, Uttar Pradesh, Allahabad.

Respondent No.2 Secretary to Govt.

of India, Department
of Personnel, Ministry
of Personnel, Public
Grievances and Pensions,

New Delhi.

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3. Particulars of the order against which application is made

The application is against the following order:

- (i) Order No.
- (ii) Date
- (iii) Passed by
- (iv) Subject in brief:

4. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation:

The application further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

- 6. Facts of the case:
 - (1) That the applicant was appointed to the Indian Administrative Service on promotion from the State Civil Service in the year 1980 and was allotted 1973 as his year of allotment" in the IAS cadre and on the basis of his seniority, was appointed to the Selection Grade of the IAS (Rs.2000-125-2250) w.e.f. 1.1.1986. As the applicant had been drawing pay at the maximum of the pre-revised senior scale of Rs. 1200-2000 i.e. Rs. 2000/-p.m. for more than two years, his pay in the selection Grade of Rs. 2000-125-2250 was fixed by the Accountant General, U.P. at the next stage of the selection grade i.e. Rs.2125/- in accordance with Rule 3(2)(i) of the IAS (Pay)Rules 1954 as it stood prior to its second amendment in 1987, vide Pay slip issued by accountant General No. GE-6/IAS(P)/3251-2/3379 dated 20.1.87 (ANNEXURE A-1) The applicant actually drew pay at the above rate in the pre-revised selection grade upto the month of May, 1987 till his pay was refixed in the revised selection grade of the IAS i.e. Rs. 4800-150-5700 enforced vide I.A.S.(Pay) second Amendment Rules, 1987 with retrospective effect from 1.1.1986.
 - (2) That the revised rule 3(3) of the amended IAS(pay) Rules is reproduced below:-

"The initial pay of a member of the service who elects or deemed to have elected, in accordance with these rules, to be governed by the revised scale on and from the 1st day of January, 1986 or from a later date shall be refixed as from that date seperately in respect of the pay drawn in a substantive or officiating capacity in the following manner:

Wrong Pay slip No. GE-6/I.A.S. (P)/3251-2/863 dated 20/5/87 issued by A.G.U.P.Allahabad and absence of any reply by A.G.U.P. and Govt. of India to Representation dated 1.7.1987.

Fixation of pay in the revised selection grade of Rs. 4800-150-5700 w.e.f. 1.1.1986 as per-revised I.A.S.Pay Rules,1987.



- "(3) An amount representing 20% of the basic pay in the existing scale subject to a minimum of Rs. 75 shall be added to the "existing emoluments" of the member of the service.
- "(ii) After the existing emoluments have been so increased the pay shall thereafter be fixed in the revised scale at the stage next above the amount thus computed:"

It is thus clear from the above that pay is to be fixed in the revised pay scale for substantive and officiating capacity separately according to the formula prescribed above and by no other method.

- (3) That the term "existing emoluments" has been defined in the Explanation below the revised subrule 3(3) of the amended IAS(Pay) Rules as Under:-
 - "For the purposes of this sub-rule "existing emoluments" shall include-
 - (a) basic pay in the existing scale
 - (b) the dearness pay etc. ."

Now the question which arises for consideration in "What was the basic pay of the applicant in the existing scale?" The term "existing scale" has not been defined in the revised IAS(Pay) Rules. The said term has, however, been defined in rule 3(2) of the Central Civil Services (Revised Pay) Rules, 1986 issued vide Gazette Notification No.F-15(1)/IC/86 dated September 13, 1986 issued by the Government of India, Ministry of Finance (Deptt.of Expenditure) as under:

"Existing scale" in relation to a Government servant means pay scale applicable to the post held by the government servant as on the first day of January, 1986 whether in a substantive or officiating capacity."

It is submitted that the Govt. of India released its resolution on the recommondations of the Fourth Central Pay Commission relating to structure of emoluments allowances and conditions of service in respect of Group "A" services/posts as also those in the All India Services-vide Ministry of Finance (Department of Expenditure) Notification No.14(2)/IC/86 dated 13.3.1987 in which it decided that the recommondations of the commission relating to fixation of pay, grant of allowances, date of effect be accepted broadly after "extending, wherever applicable, to Central Group 'A' services/posts and the All India Services, the improvements which have been accepted in regard to the employees of Group 'B', 'C'D A true copy of the relevant extract at the said Notification is annexed to this Application as to Annexure A-2.

In the absence of any definition of the term "Existing scale" in the revised I.A.S.(Pay) Rules, the definition of the said term in the Central Civil Services (Revised Pay) Rules, 1986, read with the above resolution would imply that the same definition applies to the I.A.S. also. That being so it is obvious that the 'existing scale' which is to be taken in to account in fixing the pay of the applicant in the revised selection Grade, is the scale held by him on January 1,1986 viz Rs.2000-125-2250.

It is worth mentioning here that in the IAS (Pay) Rules, 1954, prior to its amendment by the Second Amendment Rules of 1987, "existing scale" was defined in Explanation 3 below rule 3 as follows:-

"Existing scale in relation to an officer means the time scale applicable to the officer or as the case may be, personal scale applicable to him <u>immediately prior to the Ist day of January</u>, 1973. whether is a substantive or officiating capacity.

The above explanation has been deleted in the revised I.A.S.(Pay) Rules, 1987, and it must therefore follow the GO 1 has deliberately deleted the above quoted definition of existing scale.*

- (4) That is was a conscious decision of the Govt. of India to define "existing scale" to mean pay scale applicable to the post held by the Govt. Servant as on 1.1.86, unlike the earlier rule where under "existing scale" was defined as scale applicable to the officers immediately prior to 1.1.73. The change in the definition of "existing scale" as explained above proves beyond any shadow of doubt that the pay scale to be considered for conversion in the new scale is the pay scale held on the first day of January 1986 and not the pay scale held a day before that date. There can be no escape from the conclusion that the Govt. of India has deliberately deleted the above Explanation-3 below Rule 3 appearing in the IAS (Pay) Rules of 1954 in order to ensure that the term "existing scale" as defined in the Central Civil Services (Revised Pay) Rules 1986 could be applicable to IAS officers also.
- (5) That as stated earlier in para 1, the applicant was allowed an increment in the pre-revised Selection Grade on the ground that he had been drawing pay at the maximum of the old (pre-revised) Senior Scale of IAS for more than two years. The Accountant General while fixing the applicant's pay in the revised Selection Grade of Rs. 4800-150-5700 has deprived him the advantage of the this increment and fixed his pay at Rs. 4800/-i.e. minimum of the revised selection grade, vide pay slip No.GE-6/I.A.S.(P)/3251-2/863 dated 20-5-1987. (Annexure A-3)
- ANNEXURE A-3 (4) That the Govt. of India, Ministry of Finance, Department of Expenditure, vide office memo No. 7(21)-E-111/87, dated May 4,1987 has issued certain clarifications in respect of such cases where increment falls due on January 1, 1986. Para 1 and point No. 1 together with the clarification issued in respect of the same are reproduced below:-
 - " The undersigned is directed to state that references are being received from Ministries/Departments seeking clarifications

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regarding applications of certain provisions of C.C.S.(Revised Pay) Rules, 1986. Based on the issues reaised, following clarifications are issued for the guidance of all concerned.

Sl.No. Point raised

Clarification

1. In case of a Government servant whose increment accrued in the pre-revised scale on 1.1.1986 whether the increment in the pre-revised scale is to be allowed first and pay fixed in the revised scale under CCS(RP)Rules, 1986 later or pay fixed in the revised scale first and increment allowed later in the revised scale.

Increment in the pre-revised scale is to be allowed first on 1.1.1986 and pay fixed in the revised scale thereafter.

The Applicant's contention is that in terms of the above clarification he should also be allowed an increment first in the pre-revised selection grade of Rs. 2000-125-2250 and then his pay should be fixed in the revised selection grade of Rs. 4800-5700. It is not disputed that the applicant's pay in the pre-revised selection Grade was Rs. 2125/- on 1.1.1986 which he actually drew, as already stated in para (1) above. His pay in the revised selection grade of Rs. 4800-150-5700 will therefore be fixed at Rs. 4950/- and not at the minimum of the revised selection grade viz. Rs. 4800/- as has been wrongly fixed by the Accountant General, U.P.Allahabad vide Annexure A-3.

- (6) That the Applicant had submitted a representation dated 4-5-87 (Annexure A-4) to the Accountant General, U.P. Allahabad claiming and praying that his pay in the revised selection Grade of Rs. 4800-150-5700 should be fixed at Rs. 4950/- with effect from 1.1.1986. However the A.G. fixed my pay only at Rs. 4800/- which in against the rules.
- (7) That the Applicant also submitted a representation (Annexure A-5) to the Govt. of India on 1-7-87 against wrong fixation of his pay in the revised slelction Grade by the A.G.U.P. The said representation was forwarded to the Govt. of India by the Appointment Deptt. of U.P. Govt. vide their letter no. 6044/-1-4/1(83)/80 dated July 24, 1987 (Annexure A-6). Although more than a year has since elapsed, the Applicant has not received any reply there to even from the Government of India. Thus the departmental remedy did not elicit any responce.
- (8) That the Applicant also understands that a representation made by another selection grade IAS officer Sri S.D.Tyagi, special Secretary, finance has been rejected by the Govt. of India on the ground that "Explanation 2 below sub-rule(1) of Rule 3 of the IAS (Pay) Rules makes it clear that the post to which he is appointed on 1.1.86, pay can be drawn in the revised scale only." The aforesaid

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Explanation 2 is reproduced below:-

"The aforesaid option shall not be admissible to any person appointed to the service on or after on or after the first day of January 1986 and he shall be allowed pay only in the revised scale."

The fact of the matter is that the above Explanation 2 is in relation to the option to retain the existing scale under the proviso to the said rule and not in relation to the fixation of pay in the revised scale of pay (revised selection Grade in the case of the Applicant). The applicant had not exercised any option to retain the then existing Selection Grade. On the other hand he had opted for fixation of his pay in the revised selection grade of Rs. 4800-150-5700 w.e.f. 1.1.86. Moreover, the above Explanation-2 is applicable to only those persons who are appointed to the Service on or after Ist day of January, 1986. But the Applicant was appointed to the Service i.e. Indian Administrative Service in 1980, and therefore even otherwise the above Explanation is not applicable in his case.

(9) The only question for determination in the case of the Applicant was and is as to what was the existing (pre-revised) scale applicable to the Applicant on 1.1.86. Applicant's contention is that it could not be the pre-revised senior scale of Rs. 1200-2000/- in which he had drawn salary only upto 31.12.85. The Applicant emphatically asserts that the Applicant did not remain in the senior scale of the IAS and was appointed to and also drew pay @ Rs. 2125/- in the pre-revised Selection Grade of Rs. 2000-125-2250 on and ofter 1.1.1986, as is evident from Annexure A-1, and therefore, the said pay of Rs. 2125/- should have been and ought to be the basis of fixing his officiating pay in the revised selection grade of Rs.4800-150-5700 w.e.f. 1.1.86.

7. Relief(s) sought

In view of the facts mentioned in the foregoing paragraphs, the applicant prays for the following relief:-

- (1) The Accountant General, U.Ps. Pay slip No. GE-6/I.A.S.(P)/3251-2/863 dated 20-5-1987(Annexure A-3) fixing his salary in the revised selection grade of Rs. 4800-150-5700 at Rs. 4800/- be quasted and set saide.
- (2) Applicant's pay in the revised selection grade of IAS be fixed at Rs. 4950/- w.e.f. 1.1.88, at Rs. 5100 w.e.f. 1.1.87 and at Rs. 5250/- w.e.f. 1.1.88 and the Accountant General, U.P. Allahabad be directed to issue pay slip accordingly.
- (3) Accountant General, U.P.Allahabad be also directed to fix my pensionary benefits accordingly.

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Any other relief that may be deemed necessary and proper in the interest of justice.

- 8. Interim order, if prayed for: Nil
- 9. Details of the remedies exhausted:

The applicant declares that he has availed of all the remedies available to him under the relevant service rules, etc.

- Representation dated 4.5.87 made to the Accountant General U.P.Allahabad(Annexure A-4) but pay has been wrongly fixed by him at Rs. 4800/-
- Representation dated 1.7.87(Annexure A-5)made to the Government of India, Department of Personnel, Ministry of Personnel, Public Grievance and Pensions, New Delhi against wrong fixation of pay in the revised selection grade of IAS by Accountant General, Uttar Pradesh, but no reply received as yet.
- Government of India vide its letter No. 11030/65/87 AIS(II) dated 12.2.88 Addressed to Chief Secretary, Government of Uttar Pradesh, Lucknow, has rejected the representation of and declined to grant any relief in the matter to another IAS officer, Sri S.D.Tyagi, Special Secretary, Finance, U.P.Govt. in exactly similer situation.
- 10. Matter not pending with any other courts:

The applicant further declares that the matter regarding which this Application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

- 11. Particulars of Bank Draft/Postal Order in respect of the Application Fee:
 - 1. Name of the Bank on which drawn State Bank of India U.P.Civil Sectt.Branch, Lko.
 - 2. Demand Draft No.

OT/A/135-032632 dated Aug.13,1988 for Rs. 50/-

12. Details of Index:

List of documents relied upon

An index in duplicate containing details of the documents to be relied upon is enclosed.

- 1. A.G's pay slip No. GE-6/IAS(P)/3251-2/3379 dated 20.1.87
 fixing salary in pre-revised scale Rs. 2125/- p.m.
 (Annexure A-1)
- 2. Central Civil Services (Revised Pay)Rules 1986 issued vide Gazette Notification No F-15(1)/IC/86 dated Sept.13, 1986 issued by Ministry of Finace (extract reproduced on page 3 of the application)

- 3. Ministry of Finance (Deptt. of Expenditure) Notification No.14 (2)/IC/86 dated 13.3.87. Extract of the said notification is annexed at (Annexure A-2)
- 4. IAS Pay Rules as they stood prior to amendemnt of 1987 (Extract reproduced on page 4 of the application)
- 5. I.A.S. Revised pay rules 1987.
- 6. Ministry of Finance, Deptt. of Expenditure, Office Memo No. 7(21)-E-111/87 dated May 4, 1987, (Extract reproduced on page 5 of the application)

13. List of enclosures

in verification(enclosed)

- 1. S.B.I., Lucknow Bank Draft No.OT/A/135-032632 dated 13.8.88 for Rs. 50/-
- 2. A.G's pay slip No. GE-6/IAS(P)/3251-2/3379 dated 20.1.87 fixing salary in pre-revised scale Rs.2125/-p.m. (Annexure A-1)
- 3. A.G's pay slip No. GE-6/IAS(P)/3251-2/863 dated 20.5.87 wrongly fixing pay @ Rs. 4800/-p.m. in the revised scale (Annexure A-3)
- 4. Ministry of Finance (Deptt. of Expenditure) Notification No. 14(2)/IC/86 dated 13.3.87 Extract of the said notification is annexed a(Annexure A-2)
- 5. Applicant's representation dated 4.5.87 addressed to A.G.U.P. requesting to fix pay at Rs. 4950/-(Annexure A-4)
- Representation of the applicant dated 1.7.87 addressed to the Govt. of India, Ministry of Personnel requesting for fixation on pay @ Rs. 4950/-(Annexure A-5)
- 7. Letter No.6044/1-4/1(83)/80 dated July 24,1987 from Govt. of U.P., Apptt.Deptt. to Govt. of India, Deptt. of Personnel forwarding the above representation(Annexure A-6).

I Madan Mohan Gupta S/O Sri B.L.Gupta, age 57 years working as Special Secretary, Planning Deptt., U.P. resident of Lucknow do hereby verify that the contents of para 1 to 13 are true to my personal knowledge and belief and that I above not supperssed any material facts.

Place. Aucknew Date. 35/8/189

Signature of the applicant

2

Before the Central Appellate Tribunal
Addl Bench Lucknow
Application under see 19 of the
Administration Tribunal Act
Madan Mohan Gupta
Vs.

- (1) Accountant General-II Uttar Pradesh Allahabad.
- (2) Secretary, Deptt. of Personnel, Govt. of India, New Delhi.

Annexure A-1

PAY/LEAVE SALARY SLIP

A.G.(A&E)II, U.P. Allahabad-211001.

No.GE-6/IAS(P)/3251-2/3379 Dated: 20-1-87

श्री एम 0 एम 0 गुप्त, आई 0 ए 0 एस 0, विशेष सीचव, उ 0 प्र 0 शासन, नियोजन विभाग को सूचित किया जाता है कि वह आदेश संख्या • • • • • तारीख • • लखनऊ हैराजपत्र का पृष्ठ • • • • है के अधीन दी गई तारीखों से निम्निलिखत मासिक दरों पर वेतन / छुट्टी वेतन और भत्ते लेने का हकदार है।

 व्योरे	किस तारीख से	किस तारीख से	किस तारीख से	
	1.5.85	1 • 1 • 8 6	Date	
 स्थानापन्न वेतन	2000/-	-2125/-	of relief	·
क्शिष वेतन	300/-	300/-	NIL	
Addl.D.A.	380/-	526/30	1	
Dearness Allowance	1360/-	1450/-		
I.R.	300/-	313/-	/	_
Total	4340/-	4714/30	NIL	

TRUE EXTRACT

(प्रदेश स्थार) विदेश स्थार)

1

Before the Central Administrative Tribunal Addl Bench Lucknow Application under see 19 of the Administration Tribunal Act Madan Mohan Gupta Vs.

(1) Accountant General-II Uttar Pradesh Allahabad.

(2) Secretary, Deptt. of Personnel, Govt. of India, New Delhi. Annexure A-3 Office of the Accountant General (A&E) II U.P. Allahabad Pay/Leave Salary Slip

Regd.

No. GE-6/IAS(P)/3251-2/863

Dated 20-5-1987

Sri M.M.Gupta, IAS, Special Secretary to U.P.Govt., Planning Department, Lucknow. is entitled to draw pay/leave salary and allowances at the monthly rates shown below from the dates specified less the amounts already

drawn by him and subject to usual deductions of Income Tax etc.

diawn by	•					
Details from	1.1.86	1.7.86	1.1.87	Date	for 15	Encashment days on
				relief	1.1.86	1.1.87
Offg.Pay	4800 <i> </i> -	4800/-	4950/-			
Spl. Pay	500/-	500/-	500/-			
					2300/-	5300/-
Leave Salary						
C.C.Allow.				NIL		
D.A.		144/-	297/-		1450/-	288/-
					410/-	-
Adhoc D.A.					300/-	_
I.R.					3007	
Total -	5300/-	5444/-	5747/-	NIL	4460/-	- 5588/-

True Extract of Pay slip.

(राजेना ध्रुमार) विशेष संचिद, रादस्य विधाप **उ**त्तर "देश तराजी

Before the Central Appellate Tribunal
Addl Bench Lucknow
Application under see 19 of the
Administration Tribunal Act
Madan Mohan Gupta
Vs.

(1) Accountant General-II Uttar Pradesh Allahabad.

(2) Secretary, Deptt. of Personnel, Govt. of India, New Delhi.

Annexure A-2

GOVERNMENT OF INDIA MINISTRY OF FINANCE (Department of Expenditure)

NEW DELHI. the 13th March. 1987. PHALGUNA 23, 1908 (SAKA)

The state of the s

RESOLUTION

No.F.14(2)/IC/86- The decisions of the Government of India on the recommendations of the Fourth Central Pay Commission relating to civilian employees of the Central Government in Groups 'B','C' and 'D' were notified in the Ministry of Finance Resolution No. 14(1)/IC/86 dated 13th September, 1986. Government have now given careful consideration to the recommendations of the Commission relating to structure of emoluments, allowances and conditions of service in respect of the Central Group 'A' services/posts, as also those in the All India Services, and have decided that the recommendations of the Commission in respect of these shall be accepted broadly, subject to the modifications mentioned below:

III. RECOMMENDATIONS RELATING TO OTHER MATTERS:

- (I) It has been decided to extend the scheme of stagnation increment, recommended by the Commission, to Group 'A' officers maximum of whose pay scale does not exceed Rs. 6700 in the revised scale.
- (II) It has also been decided to set up an inter-departmental Committee to look into the structure of services and career progression of General Duty Doctors in CHS and Doctors in Railways and Central Police Organisations as such an examination has been suggested by the Commission.
- (III) The recommendations of the Commission relating to fixation of pay, grant of allowances, date of effect etc. shall be accepted broadly after extending, wherever applicable, to Central Group 'A' services/posts and the All India Services, the improvements which have been accepted in regard to the employees of Groups 'B','C' and 'D'.

TRUE EXTRACT

(1302/8/88. रायेन दुमार)

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Before the Central Appellate Tribunal
Addl Bench Lucknow
Application under sec 19 of the
Administration Tribunal Act
Madan Mohan Gupta



٧s.

- (1) Accontant General Uttar Pradesh Allahabad.
- (2) Secretary, Deptt. of Personnel, Govt. of India, New Delhi.

Annexure A-4

सं0 2292 नि0स0/वि0स0 हीनयो0 **१/87**

प्रेषक.

श्री मदन मोहन गुप्ता, विशेष सचिव, नियोजन विभाग, उत्तर प्रदेश शासन।

सेवा में.

श्री जी0जी0अग्रवाल,लेखाधिकारी, कार्यालय महालेखाकार-दितीय., र्हेलेखा व हकदारीहें, उत्तर प्रदेश, इलाहाबाद।

लखनऊ:दिनांक 4 मई, 1987

महोदय,

नियुक्ति किनाग के आदेश सं0 2579/दो-1-19/1 \$22 \$-87, दिनांक 6 अप्रैल, 1987 के अनुसार में भारतीय प्रशासकीय सेवा के नये वेतनमान हेतु अपना विकल्प संलग्न कर भेज रहा हूं। भारतीय प्रशासकीय सेवा नियमावली के नियम 2 \$3 \$ के अनुसार नये वेतनमानों में वेतन सब्सटेन्टिव तथा आफिशिएटिंग दोनों के लिए अलग-अलग निर्धारित होना है। दिनांक । जनवरी, 1986 से मुझे भारतीय प्रशासनिक सेवा के सेलेक्शन ग्रेड 2000-125/2-2250 में वेतन मिल रहा है जिसमें । जनवरी, 1986 को मेरा वेतन आपके दारा 2125 पर निर्धारित किया गया है। तद्नुसार नये वेतनमान के सेलेक्शन ग्रेड 4500-150-5700 में मेरा वेतन निर्धारण निम्न प्रकार से होगा:-

१। जनवरी, 1986 को १ कुल परिलब्धियाँ

मूल वेतन		₹0	2125=00
मंहगाई भत्ता एवं अति । मंहगाई भ	त्ता	₹0	1976=30
अन्तरिम सहायता		₹0	313=00
मूल वेतन का 20 प्रतिशत		₹0	425=00
	योग-	₹0	4839=30

सेलेक्शन ग्रेड के नये वेतनमान 4800-150-5700 में अगला स्तर 4950/-

1-1-1986 को निधारित वेतन रू0 4950/-

1-1-1987 को निर्धारित वेतन ₹0 5100/-

(m25/0/80

शासनादेश सं0 3455/दो-1-19/1 § 22 § -87, दिनांक 25 अप्रैल, 1987 §प्रीतिलिप संलग्न § के द्वारा विशेष सीचव के पद पर विशेष वेतन रू० 300/- से बढ़ाकर रू० 500/- कर दिया गया है। अतः निवेदन है कि नये वेतनमानों के अनुसार वेतन निर्धारित करते हुए नई वेतन पर्ची जारी करने का कष्ट करें।

इसके साथ यह भी निवेदन है कि मैने दिनांक । जनवरी, 1986 से 15 जनवरी, 1986 तक तथा । जनवरी, 1987 से 15 जनवरी, 1987 तक जो नकदीकरण का अवकाश लिया था, उस अवधि की वेतनपर्ची भी उपरोक्त नये वेतनमानों के अनुसार भेजने का कष्ट करें।

> भवदीय, ह0 ∕

TRUE COPY UNKON PSPORE.

(पार्चनः प्रागार) तिरीय खिएत, राष्ट्रस विभाग ਚ... 🧎 ਾ Before the Central Appellate Tribunal
Addl Bench Lucknow
Application under sec 19 of the
Administration Tribunal Act
Madan Mohan Gupta
Vs.

(I) Accountant General-II Uttar Pradesh Allahabad.

(2) Secretary, Deptt. of Personnel, Govt. of India, New Delhi.

Annexure A-5

To

The Secretary,
Department of Personnel,
Ministry of Personnel,
Public Grievances and Pension,
New Delhi.

Subject: Representation against wrong fixation of pay in the revised selection grade of I.A.S. by Accountant General, Uttar Pradesh.

Sir,

I was appointed to the selection grade of I.A.S. (2000-125-2250) w.e.f. 1.1.1986. As I had drawn pay at the maximum of the senior scale for more than two years, my pay in the selection grade was fixed at Rs. 2125/- in accordance with the then existing rules 3(2)(i) of I.A.S. Pay Rules.

That according to rule 3(3) of the revised Pay Rules "the initial pay of a member of the service who elects or deemed to have elected, in accordance with these rules, to be governed by the revised scale on and from the Ist day of January 1,1986 or from a later date shall be re-fixed as from that date separately in respect of the pay drawn in a substantive or officiating capacity in the following manner:-

- (i) An amount representing 20% of the basic pay in the existing scale subject to a minimum of Rs. 75 shall be added to the "existing emoluments" of the member of the service.
- (ii) After the existing emolum-ents have been so increased the pay shall thereafter be fixed in the revised scale at the stage next above the amount thus computed."

It is thus clear from the above that pay is to be fixed separately in the revised pay scales both for substantive and officiating capacity separately according to the formula prescribed above and by no other method.

The term "existing scale" has not been defined in the IAS Pay Rules. We have, therefore, to refer to the Central Civil Service Pay Rules issued for B, C & D groups under Rule-3 of which existing scale has been defined as under:

"Existing scale in relation to a government servant means pay scale applicable to the post held by the government servant as on the <u>first day of January</u>, 1986 whether in the substantive or officiating capacity."

It is thus clear from the above rule that the existing scale which is to be taken into account in fixing the salary in the revised

Y B scale, is the scale held on January 1, 1986. This also finds support from the Statement of fixation of pay under C.S.S. (R.P.)Rules 1986 where in under colum 5, the revised pay in the new scale is to be calculated on the basis of existing emoluments on January 1, 1986.

The only question to be decided is as to what was the existing scale applicable to me on 1.1.1986. Certainly it could not be the senior scale of Rs. 1200-2000 which I had drawn only upto 31.12.1985. My pay in the selection grade on 1.1.1986 could not be fixed on the basis on my substantive pay as according to rule 3(3), the pay in substantive and officiating capacity has to be fixed separately. In accordance with rule 3(3) above, pay in officiating scale will not be fixed on the basis of substantive pay on 1.1.1986 but will be fixed directly on the basis of officiating pay which one was drawing on 1.1.1986 or would have drawn on 1.1.1986 in the old scale.

Ministry of finance, Department of Expenditure vide G.O.No.7(21)-Sanstha-111/87, dated May 4, 1987 (copy enclosed) has issued certain clarifications, according to which in the case of a government servant whose increment falls due on 1.1.1986, the increment in the existing scale will be allowed first and pay fixed in revised scale thereafter. In My case also the pay increased to Rs. 2125/- from Rs. 2000/w.e.f. 1.1.1986 in the existing (old scale) scale. On this anology also my pay should have been fixed on the basis of increased salary It may be noted that under the old unamended IAS of Rs. 2125/-. Rules an officer who draws maximum of the senior scale, for more than two years get his pay fixed at the next higher stage of Rs.2125/-If the pay in the new scale on promotion to the selection grade. is not fixed on the basis of the increased pay as on January 1,1986, the very purpose of allowing this additional increment in the old scale of Rs. 2000-125/2-2250 would be defeated.

It appears that there is some fontucing in Accountant General's Office regarding interpretation of explanation 2 of rule 2 of the amended IAS Pay Rules. Explanation 2 runs as under:

"The aforesaid option shall not be admissible to any person appointed to the service on or after the first day of January 1986 and he shall be allowed pay only in the revised scale."

It is to be noted that words used are "appointed to the service on or after first day of January 1, 1986." Obviously I was not appointed to the IAS on or after January 1, 1986 and as such I have the right to get my revised pay fixed on the basis of my old pay scale as on January 1, 1986.

It may also be added that the above explanation is to the proviso of Rule 2 wherein an officer has been given an option of adopting the new scale from a future date or from January 1, 1986. In my case, I have already opted the new scale from 1.1.1986 and

such whether the aforesaid option of electing scales from fu ure

mile.

date is available to me or not hardly makes any difference. The only point to be considered is that my pay from 1.1.1986 in the new scale has to be fixed on the basis of my pay that I would have got in the old scale on 1.1.1986. The conversion of pay scales (officiating and substantive separately) has to be with the same date of reference i.e. 1.1.1986. In case it is argued that actually I did not get pay in the old scale on 1.1.1986, the national pay that I would have drawn in the old scale on 1.1.1986 will be considered have textile vitte xefexence for fixing pay in the new scale. The conversion has to be with reference to the same date. My pay on 1.1.1986 cannot be fixed with reference to the pay I was getting on December 31, 1985.

It is thus clear from the above that my pay on 1.1.1986 should be fixed at Rs. 4950/- as per calculation given below where as the Accountant General, U.P. has fixed it at Rs. 4800/-:

"Existing emoluments as on 1.1.1986".

Basic salary	Rs.	2125-00
D.A./A.D.A.	Rs.	1976-30
Interim Relief	Rs.	293-00
Add 20% of basic salary	Rs.	425-00
Total existing emoluments	Rs.	4819-00
Next stage	Rs.	4950-00

It is, therefore, requested that Accountant General, U.P.may be asked to fix my pay at Rs. 4950/- from 1.1.1986.

Yours sincerely,

(M.M.Gupta)
Special Secretary to U.P.Govt.,
Planning Department,
U.P.Civil Secretariat, Lucknow.

Copy of the above also to the Secretary to Government U.P., Appointment Department, Lucknow with the request to kindly recommend my case to the Government of India accordingly as abvoe.

Yours sincerely,

TRUE COPY

(JAM 25/8/88.

(MOT DATE)

(MOT DATE)

(M.M.Gupta)
Special Secretary to U.P.Govt.,
Planning Department,
U.P.Civil Secretariat, Lucknwo.

Ministry of Finance, Department of Expenditure vide G.O.No. 7(21)-E-111/87, dated May 4, 1987 has issued certain clarifications in respect of such cases where increment falls due on January 1,1986. Para 1 of the same is reproduced below:-

"The undersigned is directed to state that references are being received from Ministries/Departments seeking clarifications regarding applications of certain provisions of C.C.S.(R.P.)Rules, Based on the issues raised, following clarifications are 1986. issued for the guidance of all concerned.

Point raised S1.

Clarification

1. In case of a Government servant whose increment accrued in the pre-revised scale on 1.1.1986, whether the incrementin the pre-revised scale is to be allowed first and pay fixed in the revised scale under CCS(RP)Rules, 1986 later or pay fixed in the revised scale first and increment allowed in the revised scale.

the pre-revised Increment in scale is to be allowed first and pay fixed on 1.1.1986 in the revised scale thereafter.

TRUE EXTRACT (दिहास सिवार

办人

Administrative
Before the Central Appellate Tribunal
Addl Bench Lucknow
Application under sec 19 of the
Administration Tribunal Act
Madan Mohan Gupta

Vs.

- (1) Accontant General-II Uttar Pradesh Allahabad.
- (2) Secretary, Deptt. of Personnel, Govt. of India, New Delhi

Annexure A-6

सं0: 6044/दो-।-4/। §183§/80

प्रेषक,

श्री कृष्ण बिहारी टण्डन, संयुक्त सचिव, उत्तर प्रदेश शासन।

सेवा में.

सचिव, भारत सरकार, कार्मिक एवं प्रशिक्षण विभाग, नार्थ ब्लाक, नई दिल्ली।

नियुक्ति अनुभाग-।

लखनऊः दिनांक 24 जुलाई, 1987.

विषयः आई०ए०एस० के पुनरीक्षित सेलेक्शन ग्रेड वेतनमान में वेतन निर्धारण-प्रत्यावेदन। -----

सचिव, भारत सरकार, कार्मिक, लोक शिकायत एवं पेंशन मंत्रालय, नई दिल्ली को संबोधित श्री एम०एम०गुप्ता, आई०ए०एस० हुएससीएस:73 के उपरोक्त विषयक प्रत्यावेदन दिनांक 1-7-87 की प्रति अग्रसारित करते हुए मुझे यह कहते का निदेश हुआ है कि श्री गुप्ता के प्रत्यावेदन पर भारत सरकार के निर्णय से राज्य सरकार/महालेखाकार हुलेखा-2 हु उ०प्र०, जी०ई०-6 अनुभाग, इलाहाबाद को शीघ्र अवगत कराने का कष्ट करें तांकि महालेखाकार द्वारा तद्नुसार कार्यवाही की जा सके। संलग्नक:यथोकत।

भवदीय, १कृष्ण विहारी टण्डन} संयुक्त सीचव।

सं0 6044 १। १/दो-। -87 तद् दिनांक।

प्रतिलिपि श्री एम०एम०गुप्ता, विशेष सीचव, उ०प्र० ६००न, निजेजन विभाग को सूचनार्थ प्रेषित।

आज्ञा से,

ह0 /

्रॅकृष्ण बिहारी टण्डन् संयुक्त सचिव।

TRUE COPY

25/8/80

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क अवालत भीमान् (क्रिक्ट इंडिनिन्न) ति १ हो स्ट्रिक्ट्र महोदय विद्या विद्या है । विद्या विद् वकालतनामा री (अपोलाम्ट) इनाम महोलावा कीर प्रतिवादी (रस्पांडेंग्ट) पेशी की लार में में लेंदी १६ ईं संव मुकद्दमा १८५ सन् १००% жपर लिखे मुकद्मा में अपनी ओर से श्री

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को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य बकीस द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोंत्तर करें या कोई कागज दाखिक करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया वसूल करें या सुलहनामा व इकबाल दावा तसा अपील निवरानी हमारी ओर से हमारी या अपने हस्ताक्षर से बाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेबे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होना में यह भी स्वीकार करता हूं कि मैं हर पेक्षी पर स्वयं या किसी अपने पैरोकार को मेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे किलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर महीं होगी इसलिए यह बक्रालतनामा लिख दिया प्रमाण रहे और समय पर काम आबे।

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शासी (गवाह)	साक्षी (गवाह)	-

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MIMMUNE No. 11030/95/87-AIS(II) CF6 Government of India Ministry of Personnel, P.G. & Pensions Department of Personnel & Training New Delhi, the 8 NOV. The Chief Secretaries to the Subject: IAS/IFS/IFS(Pay) Rules- Clarification regarding fixation of pay on appointment/promotion taking place on 1.1.86. Govt. of all states I am directed to say that the question regarding fixation of pay of the members of the IAS/IPS/IFS promoted to higher posts including selection grade exactly on 1.1.86, who opt for the revised scales of pay introduced w.e.f. 1.1.86 vide this departments notification No. 11030/7/87-AIS(II), No. 11030/16/87-AIS(II) and No. 11030/17/87-AIS(II) dated the 13.3.87 has been considered and it has been decided that the orders contained in the Ministry of Finance O.M.No. 7(21)/E.III/87 dated 26.8.883 (copy enclosed) shall be applicable to the members of IAS/IPS/I mutatis mutandis. DESK OFFICE Copy together with the enclosure, forwarded to: 1. All Ministries/Departments of the Govt. of India. All A.G.'s of the States. C&AG, New Delhi. 3501 date 29 Early

Armyrane II

No. 7(21)/E.III/87
Government of India
Ministry of Finance
Department of Expenditure

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New Delhi, the 26th August, 1988

OFFICE MEMORANDUM

Subject:-

Central Civil Services (Revised Pay) Rules, 1986-Clarification regarding fixation of pay on appointment/promotion taking place on 1.1.86

The undersigned is directed to state that references have been received from various Ministries/Departments sceking clarification as to how to fix the pay under CCS(RP) Rules, clarification as to how to fix the pay under CCS(RP) Rules, post in cluding appointment in Selection Grade exactly on 1.1.86. It is clarified that pay in such cases should first be fixed in the revised scale of pay of the post held on 1.1.86 with reference to the pay in the pre-revised scale of that post and then fixed in the promoted post under FR.22(C) w.c.f. 1.1.86 then fixed in the promoted post under FR.22(C) w.c.f. 1.1.86 for FR.22(a)(ii) as the case may be. The same procedure should be followed in cases where/Government servant opts for revised scale of pay from the date of next or subsequent increment and appointment to another post also happens to be on the same date.

In so far as the persons serving in the Indian Audit, and Accounts Department are concerned, these orders are issued in consultation with Comptroller and Auditor General of India.

Sd/- ; (B. KUMIR) UNDER SECRETARY TO THE GOVE. OF INDIA

All Ministries/Departments of Govt. of India (As per standard list with usual number of spare copies).

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TO BE PUBLISHED IN PART 2, SECTION 3(i) OF THE GAZETTE OF INDIA (EXTRAORDINARY

No.F.15(1)-IC/86 GOVERNMENT OF INDIA MINISTRY OF FINANCE

(DEPARTMENT OF EXPENDITURE) NOTIFICATION

. New Dellri-110001 dated: September 13, 1986 22 Bhadra, 1998 (Saka)

In exercise of the powers conferred by the proviso to article 309, and clause (5) of article 148 of the constitution and after consultation with the Comptroller and Auditor-General in relation to persons serving in the Indian Audit and Accounts Department, the President hereby makes the following rules, namely:-

- 1. Short title und commencement (1) These rules may be called the Central Civil Services (Revised Pay) Poles, 1926.
 - (2) They shall be deemed to have come into force on the 1st day of January, 1986.
- 2. Categories of Government servants to whom the rules apply.- (1) Save as otherwise provided by or under these rules, these rules shall apply to persons appointed to civil services and posts in connection with the affairs of the Union whose pay is debitable to the Civil Estimates as also to persons serving in the Indian Audit and Accounts Department.
 - (2) These rules shall not apply to -

Government servants in a Group 'A' service or holding a Group 'A' post:

- persons appointed to the Central Civil Services and posts in Groups B', 'C' and 'D' under the administrative control of the Administrator of the Union territory of Chandigarh;
- (c) permanent employees of former Indian States absorbed in Civil Services and posts in connection with the affairs of the Union, but governed by the pre-absorption conditions of service under the Central Civil Services (Part B States Transferred Employees) Rules, 1953;
- persons locally recruited for service in Diplomatic, Consular or other Indian establishments in foreign countries.
- (a) (e) persons not in whole-time employment;
- (f) persons paid out of contingencies;
- (g) persons paid otherwise than on a monthly basis including those paid only on a piece-rate basis;
- (h) persons employed on contract except where the contract provides otherwise;
- (i) persons re-employed in Government service after retirement;
- رد) (j) any other class or category of persons v hom the President may, by order, specifically exclude from the operation of all or any of the provisions contained in these rules.
 - 3. Definitions In these rules, unless the context otherwise requires -
 - (1) "basic pay" means pay as defined in Fundamental Rule 9(21)(a)(i);
 - "existing scale" in relation to a Government servant means the present scale applicable to the post held by the Government servant (or, as the case may be, personal scale applicable to him) as on the 1st day of January, 1986 whether in a substantive or officiating capacity.

Explanation -

In the case of a Government servant, who was on the 1st Gay of January, 1986 on deputation out of India or on leave or on foreign service, or who would have on that date officiated in one or more lower posts but for his officiating in a higher post, "existing scale" includes the scale applicable to the post which he would have held but for his being on deputation out of India or on leave or on foriegn service or, as the case may be, but for his officiating in a higher post;

(3) "present scale" in relation to any post specified in column 2 of the first schedule means the scale of pay/specified against that post in column 3 thereof;

(4) "revised analysis "

"revised emoluments" means the basic pay of a Government servant in the revised scale and includes the revised non-

prectising allowance, if any, admissible to him, in addition to the pay in the revised scale; whether fixed or otherwise "revised scale" in relation to any post specified in column 2 of the First Schedule means the scale of pay/specified against that post in column 4 thereof unless a different revised scale is notified separately for that post;

"Schedule" means a schedule annexed to these rules.

4. Scale of pay of posts - As from the date of commencement of these rules, the scale of pay of every post specified in column 2 of the First Schedule shall be as specified against it in column 4 thereof.

5. Drawal of pay in the revised scales. - Save as otherwise provided in these rules, a Government servant shall draw pay in the revised scale applicable to the post to which he is appointed;

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Provided that a Government servant may elect to continue to draw pay in the existing scale until the date on which he existing scale until the date on which he his next or any subsequent increment in the existing scale or until he vacates his post or ceases to draw pay in that scale.

Explanation 1. - The option to retain the existing scale under the proviso to this rule shall be admissible only in respect of

Explanation 2. - The aforesaid option shall not be admissible to any person appointed to a port on or after the 1st day of January, 1986, whether for the first time in Government serveice, or by transfer or promotion from another post and be real

Explanation 3. - Where a Government servant exercises the option under the proviso to this rule to retain the existing and in the existing of the control of in respect of a post held by him in an officiating capacity on a regular basis for the purpose of regulation of pay in that cale under Fundamental Rule 22 or Fundamental Rule 31, or any other rule or order applicable to that post, his substantive pay shall be the substantive pay which he would have drawn had he retained the existing scale in respect of the permanent post on which he holds a lien or would have held a lien had his lien not been suspended or the pay of the officiating post which has acquired the character of substantive pay in accordance with any order for the time being in force, whichever is higher

(i) The option under the proviso to rule 5 shall be exercised in writing in the form appended to the Second Schedule so as to reach the authority mentioned in sub rule (2) within three months of the date of publication of these rules or where an existing scale has been revised by may order made subsequent to that date, within three months of the date of such amondments are made to these rules with in three months of the date of publication of such amondments are made to these rules with in three months of the date of publication of such amondments.

Provided that -

Provided that -

(i) in the case of a Government servant who is, on the date of such publication or, as the case may be, date of such order, out of India on leave or deputation or foreign service or active service, the said option shall be exercised in writing so as to reach the said authority within three months of the date of his taking charge of his

(ii) Where a Government servant is under suspension on the 1st day of January, 1986, the option may be exercised within three months of the date of his return to his duty if that date is later than the date prescribed in this sub-

The option shall be intimated by the Government servant to the Head of his Office.

If the intimation regarding option is not received within the time mentioned in sub-rule (1), the Government servant shall be deemed to have elected to be governed by the revised scale of pay with effect on and from the 1st (2)day of January, 1986.

The option once exercised shall be final.

Persons whose services were terminated on or after the 1st January, 1986 and who could not exercise the option (4)within the prescribed time limit, on account of death, discharge on the expiry of the sanctioned posts, resignation. dismissal or discharge on disciplinary grounds, are entitled to the benefits of this rule. Note 1.-

Note 2.- Persons who have died on or after the 1st day of January, 1986 and could not exercise the option within the prescribed time limit be deemed to have opted for the revised scales on and from the 1st day of January, 1986 or such later date as is most beneficial to their dependents, if the revised scales are more favourable and in such cases, necessary action for payment of arrears should be taken by the Head of Office.

(1) The initial pay of a Government servant who elects, or is deemed to have elected under sub-rule (3) of rule 6 to be 7. Fixation of initial pay in the revised scale:governed by the revised scale on and from the 1st day of January, 1986, shall, unless in any case the President by special order otherwise directs, be fixed separately in respect of his substantive pay in the permanent post on which he holds a hen or would have held a lien if it had not been suspended, and in respect of his pay in the officiating post held by him, in the following manner, namely:-

(i) an amount representing 20 per cent of the basic pay in the existing scale, subject to a minimum of Rs.75, shall

(ii) after the existing emoluments have been so increased, the pay shall thereafter be fixed in the revised scale at the stage next above the amount thus computed:

Provided that -

- (a) if the minimum of the revised scale is more than the amount so arrived at, the pay shall be fixed at the
- if the amount so arrived at is more than the miximum of the revised scale, the pay shall be fixed at the maximum of that scale.

For the purpose of this clause "existing emoluments" shall include, -Explanation -

dearness pay, additional dearness allowance and ad hoc dearness allowance appropriate to the basic pay admissible (b)

the amounts of first and second instalments of interim relief admissible on the basic pay in the existing scale;

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[PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i) ON MARCH 13, 1987.] No. 11030/7/87-AIS (II)

GOVERNMENT OF INDIA

MINISTRY OF PERSONNEL, P. G. AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

New Delhi, the 13th March, 1987

NOTIFICATION

G.S.R. 284—In exercise of the powers conferred by sub-section (1) of section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government after consultation with the Governments of the States concerned, hereby makes the following rules further to amend the Indian Administrative Service (Pay) Rules, 1954, namely:

- 1. (1) These rules may be called the Indian Administrative Service (Pay) Second Amendment Rules, 1987.
 - (2) They shall be deemed to have come into force on the 1st day of January, 1986.
- 2. In the Indian Administrative Service (Pay) Rules, 1954 (hereinafter referred to as the said rules)
 - (a) for sub-rule (1) in rule 3, the following shall be substituted, namely:
 - "(1) The scales of pay admissible to a Member of the Service and the d tes with effect from which the said scales shall be deemed to have come into force, shall be as follows:

Junior Scale—Rs. 2200—75—2800—E.B.—100—4000 with effect from the 1st day of January, 1986.

Senior Scale-

- (i) Time Scale—Rs. 3200—(5th year and 6th year)—100—3700—125—4700 with effect from the 1st day of January, 1986.
- (ii) Junior Administrative Grade—Rs. 3950—125—4700—150—5000 (non-functional) with effect from the 1st day of January, 1986.

Provided that a member of the Service shall be appointed to the senior scale on his completing 4 years of service, subject to the provisions of sub-rule 2 of Rule 6-A of the Indian Administrative Service (Recruitment) Rules, 1954 and to the Junior Administrative Grade on completing 9 years of service.

[Note: The four years and nine years of service in this rule shall be calculated from the year of allotment assigned to him under Regulation 3 of the Indian Administrative Service (Regulation of Seniority) Rules, 1954

(iii) Selection Grade: Rs. 4800-150-5700 with effect from the 1st day of January, 1986

Supertime Scale: Rs. 5900—200—6700 with effect from the 1st day of January, 1986.

Above supertime Scale.

(i) Rs. 7300—100—7600

(ii) Rs. 8000 (Fixed)

with effect from the 1st day of January, 1986.

Provided that a member of Service may elect to continue to draw pay in the existing scale until the date on which he carns his next or any subsequent increment in the existing scale or until he vacates his post or ceases to draw pay in that scale. The option shall be exercised in accordace with such orders as may be issued by the Central Government in this behalf.

Explanation 1:—The option to retain the existing scale under the proviso to this rule shall be admissible only in respect of one existing scale.

Explanation 2:—The aforesaid option shall not be admissible to any person appointed to the service on or after the 1st day of January, 1986 and he shall be allowed pay only in the revised scale.

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Note 2:—Where the existing emoluments as calculate in accordance with this sub-rule and the revised emoluments in the case of any member of the service, the difference shall be allowed as personal pay to be absorbed in future increases in pay.

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Note 3:—Where in a fixation of pay under this sub-rule, the pay of members of the service drawing pay at more than five consequtive stages in an existing scale gets bunched, that is to say, gets fixed in the revised scale at the same stage, the pay in the revised scale of such of the member of the service who are drawing pay beyond the first five consequtive stages in the existing scale shall be stepped up to the stage where such bunching occurs, as under, by the grant of increment (s) in the revised scale in the following manner, namely:—

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- (a) for Member of service drawing pay from the 6th up to the 10th stage in the existing scale—By one increment;
- (b) for Member of service drawing pay from the 11th upto 15th stage in the existing scale if there is bunching beyond the 10th stage—By two increments;
- (c) for Members of service drawing pay from the 16th up to 20th stage in the existing scale, if there is bunching beyond the 15th stage—By three increments.

If by stopping up of the pay as above, the pay of a Member of the service gets fixed at a stage in the revised scale which is higher than the stage in the revised scale at which the pay of the member of the service who was drawing pay the next higher stage or stages in the same existing scale is fixed, the pay of the latter shall be stepped up only to the extent by which it falls short of that of the former.

who, in the existing scale was drawing immediately before the 1st day of January, 1986 more pay than another member of the service junior to him in the same cadre, gets fixed in the revised scale at a stage lower than that of such junior, his pay shall be stepped upto the same stage in the revised scale as that of the junior.

Note 5:—Where a member of the service is in receipt of personal pay on the 1st day of January, 1986, which together with his existing emoluments as calculated in accordance with this sub-rule exceeds the revised emoluments, then, the difference representing such excess shall be allowed to such member of Service as personal pay to be absorbed in future increases in pay.

Note 6:—In cases, where a senior member of the Service promoted to a higher post before the 1st day of January, 1986 draws less pay in the revised scale than his junior who is promoted to the higher post on or after the 1st day of January, 1986, the pay of the senior member of the Service should be stepped up to an amount equal to the pay as fixed for his junior in that higher post. The stepping up should be done with effect from the date of promotion of the junior member of the Service subject to the fulfilment of the following coditions, namely:—

- (a) both the junior and the senior member of the Service should belong to the same cadre and the posts in which they have been promoted should be identical in the same cadre;
- (b) the pre-revised and revised scales of pay of the lower and higher posts in which they are entitled to draw pay should be identical, and
- (c) the anomaly should be directly as a result of the application of the provisions of this sub-rule. If even in the lowest post, the junior officer was drawing more pay in the pre-revised scale than the senior by virtue of any advance increments granted to him, provisions of this Note need not be invoked to step up the pay of the senior officer."
- 3. In Rule 4 of the said Rules,
 - (i) for sub-rule (2), the following shall be substituted, namely:
 - "(2) The pay of a member of the Service in the junior scale shall, on appointment to a post on the senior time scale, be fixed at the stage next above the pay notionally arrived at by increasing his pay in the lower scale by one increment at the stage at which such pay accrued (or by an amount equal to the last increment in the lower scale if he was drawing pay at the maxium of the lower scale) or the minimum of the higher scale whichever is higher."
 - (ii) after sub-rule (6-A), the following sub-rules shall be inserted, namely:
 - "(6-B) The pay of a member of the Service in the senior time scale shall, on appointment to the Junior Administrative Grade, be fixed (a) at the stage which is equal to his pay in the senior time scale or if there is no such stage, the stage next below that pay, plus personal pay equal to the difference to be absorbed in future increases in pay or (b) the minimum of the Junior Administrative Grade, whichever is higher."

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(iii) for the illustration in section 1, the following shall be substituted, namely:—
"The method to be followed in fixing the pay of a promoted officer under clause (1) of this section is indicated below:

The following data in respect of the promoted officers to be noted down:

- (a) Actual pay of the officer in the State Civil Service or, as the case may be, his assumed pay in that service;
 - (b) Completed years of Service in the State Civil Service, and
- (c) Number of increments in the senior time scale of the Indian Administrative Service calculated at the rate of one increment for every three years of service in the State Civil Service.

II. Tabulate the information as follows to arrive at the initial pay to be fixed in the senior time scale of Indian Administrative Service:

1		2	3	4	5	6
(a) Pay in State Civil Service		2650	3500	3900	3250	3700
(b) Completed year of Service in State Civil						
Service		7	6	. 18	17	3
(c) Number of increments		2	2	6	5	1
(d) Amount of increments		200	200	600	500	100
(e) Pay arrived at by addition of (a) and (d)		2850	3700	4500	3750	3800
(f) Stage at which pay should be fixed		3200	3700	4575	3875	3800
(g) Resultant increase		550	200	675	635	103
(h) Actual amount of increase subject to the	•	•	•			
minimum and maximum specified		200	200	300	300	200
(i) Pay arrived at by addition of (a) and (h)	• •	2850	3700	4200	3550	3900
(j) Stage at which pay should be fixed in the time scale of Indian Administrative Service	senior e	3200	<i>C</i> ' 3700	4200	3600	3900

- (A) is a case where the resultant increase exceeds the maximum increase of Rs. 300 and the pay in the State Civil Service plus Rs. 300 results in a figure below Rs. 3200. Hence pay is fixed as the minimum of the senior scale.
- (B) is a case where the resultant increase is Rs. 200 and the pay fixed corresponds with the stage in the senior time scale of the IAS and as such pay is to be fixed at that stage and not at the higher stage.
- (C) is a case where the resultant increase exceeds the maximum increase of Rs. 300, pay is to be fixed at the stage in the senior scale equal to the pay in the State Civil Service plus Rs. 300.
- (D) is a case where the resultant increase exceeds the maximum increase of Rs. 300 and pay in this case is to be fixed at the stage of the senior time scale next above the pay in the State Civil Service plus Rs. 300.
- (E) is a case where the resultant increase in less than the minimum increase of Rs. 200. In such a case pay is to be fixed in the senior time scale at the stage equal to the pay in the State Civil Service plus Rs. 200."
- 8. In Schedule III of the said rules, under [the heading "A—posts carrying the pay above, the time scale in the Indian Administrative Service under the State Government", in column number (3),

for the figures "3500, 3000, 2500-125/2-2750", the figures "8,000, 7300—100—7600 and 5900—200—6700" respectively shall be substituted.

- 9. In Schedule III of the said rules, under the heading "B. Posts carrying pay in the senior time scale of the Indian Administrative Service under the State Governments including posts carrying special pay in addition to pay with the time scale",—for clause (3), the following shall be substituted, namely:—
 - "(3) The amount of any special pay which may be sanctioned by the State Governments under clause (2) shall be Rs. 200, Rs. 300, Rs. 400, Rs. 450 or Rs. 500, as may, from time to time, be determined by the State Government concerned:

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No. 11030, 7, 87-AIS (II)

GOVERNMENT OF INDIA

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS DEPARTMENT OF PERSONNEL AND TRAINING

New Delhi, the 20th March, 1987

To,

THE CHIEF SECRETARIES TO THE GOVERNMENT OF ALL STATES.

Subject: Revision of pay scales of All India Service officers on the recommendations of the Fourth Central Pay Commission—Amendment to the IAS/IPS/IFS (Pay) Rules— Exercise of option.

Sir,

I AM directed to say that the revised pay scales for the Indian Administrive Service/ Indian Police Service Indian Forest Service on the decisions taken in pursuance of the recommendations of the Fourth Central Pay Commission have been notified through this Department's notification no. 11030/7/87-AIS-II, 11030/16/87-AIS-II and 11030/17/87-AIS-II, dated 13-3-1987

- 2. These rules provide inter alia that a member of the Service may like to draw pay in the existing scale of pay until the date on which he earns his next or any subsequent increment in the existing scale of pay or until he vacates his post or he ceases to draw pay in that scale and that the option shall not be admissible to any person appointed to the Service on or after 1-1-1986, who shall be allowed to draw pay only in the revised scales. It has also been provided therein that the option shall be exercised in accordance with such orders as may be issued by the Central Government in this behalf. In pursuance thereof it is stated that a member of the Service may exercise the aforesaid option in writing in the form appended to this letter within the three months of the date of publication of these rules, subject to the condition mentioned below :-
 - (a) (i) in the case of a member of the Service who is, on the date of such publication, out of India on leave or deputation or foreign service or active service, the said option shall be exercised in writing so as to reach the said authority within three months of the date of his taking charge of his post in India, and
 - (ii) where a member of the service is under suspension on the 1st day of January, 1986 the option may be exercised within three months of the date of his return to his
 - (b) The option shall be intimated by the member of the Service serving in connection with the affairs of the State to the State Government and in the case of a member of the Service under the Centre, to the Ministries, Departments concerned and also to the State Government on whose cadre he is borne.
 - (c) If the intimation regarding option is not received within the time mentioned above, the Government servant shall be deemed to have elected to be governed by the revised scale of pay with effect on and from the 1st day of January, 1986
 - (d) The option once exercised shall be final.
- Note 1: Persons whose services were terminated on or after the 1st January, 1986 and who could not exercise the option within the prescribed time limit, on account of death, discharge on the expiry of the sanctioned posts, resignation, dismissal or discharge on disciplinary grounds are entitled to the benefits of this rule.
- NOTE 2: Persons who have died on or after the 1st day of January, 1986 and could not exercise the option within the prescribed time limit be deemed to have opted for the revised scales on and from the 1st day of January, 1986 or such later date as is most beneficial to their dependents, if the revised scales are more favourable in such cases.
- NOTE 3: All India Services pensioners who were in Service as on 1-1-1986 and retired subsequent to that date may also exercise the option referred to above.

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FORM OF OPTION

[See Rule 3(1) of IAS (Pay) Rules, 1954, IPS (Pay) Rules, 1954 and IFS (Pay) Rules, 1968]

(i) I————————————————————————————————————	-hereby	elect the	revised
scale with effect from 1st January, 1986.			
(ii) I———————————————————————————————————	here	by elect to	continue
on the existing scale of pay of my substantive/officiat until:	ing pos	t mention	ed below
the date of my next increment		1	
the date of my subsequent increment		•	
raising my pay to Rs.		-	
I vacate or cease to draw pay in the exis	ting scal	le	
Existing scale		<u> </u>	
Signature —		· · · · · · · · · · · · · · · · · · ·	
Name————	<u> </u>		
Service —		· · · · · · · · · · · · · · · · · · ·	
Cadre			
Year of allotment————			
Designation————————————————————————————————————			
Office in which employed		· .	
Date:			-

Place:

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD, CIRCUIT DENCH, LUCKNOW

REGN: NO. OA NO. 190 CF 1988

BELWEEN

M.M. GUPTAAPPLICANT

I.D

- (1) THE ACCOUNTANT GENERAL-II UTTAR PRADESH, ALLAEABAD

REPLY OF RESPONDENT NO.2 - THE SECRETARY TO THE GOVT. OF INDIA

DEPARTMENT OF PERSONNEL AND TRAINING,

NEW DELHI

ADVOCATE FOR RESPONDENT: SHRI V.K. CHAUDHARI

M. 4.89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD CIRCUIT BENCH LUCKNOW

REGISTRATION NO: OA NO.109 OF 1988

M.M. GUPTAPETITIONER

VERSUS

- (1) The Accountant General-II Uttar Pradesh, Allahabad
- (2) The Secretary to the Govt. of India,
 Deptt. of Personnel and Training,
 New Delhi.RESPONDENTS

Counter Reply on behalf of Respondent No.2

Affidavit of Shri Y.P.Dhingra, aged about 36 years, son of late Shri Thakur Datt, Desk Officer, Government of India, Ministry of Personnel, Public Grievances & Pensions (Department of Personnel and Training), New Delhi.

DEPONENT

- I, the deponent above named do hereby solemnly affirm and state as under:
- 1. That I have read the contents of the application moved under section 19 of the Act by Shri M.M. Gupta before the Hon'ble Administrative Tribunal and has fully understood the same.
- 2. That before giving parawise reply to the application it is necessary to give brief facts of the case which are relevant to understand the controversy raised by means of the present

...2/-

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Background Facts

The pay of the members of the Indian Administrative Service on appoinment to different grade/posts is required to be regulated in accordance with the relevant provisions contained in the IA3 (Pay) Rules, 1954.

2. The scales of pay applicable to the members of the IAS have been prescribed in sub-rule 1 of Rule 3 of the IAS(Pay) Rules, 1954. The old senior scale effective from 1.1.1973 is given below:

Senior Scale -----

- (a) Time scale Rs.1200-(5th year or under)-50-1300-50-1600-E3-60-1900-100-2000:
- (b) Selection grade Rs.2000-125/2-2250.
- 3. Consequent upon the implementation of the decisions of the Government of India on the recommendations made by the 4th Central Pay Commission relating to revision of scales of pay for the members of the IAS, necessary amendments were carried out to the IAS(Pay) Rules, 1954, vide this Dapartment's Motification No.11030/7/37-AIS(II) dated 13th March, 1927. The revised scales of pay have come into force w.e.f. 1.1.1986. The revised senior scale

risanior Scale ----

- (主) 知知 scals Rs.3200-(5th year & 6th year)-100-3730-125-4700
- (ii) Junior Administrative Grade Rs.3950-125-4700-150-5000(nonfunctional)

Sub-rule 1 of Rule 3 of the IAS (Pay) Rules, 1954, as amended vide Motification dated 13th March, 1987, provides, inter alia, that a member of the service may elect to continue to draw pay in the existing scale until the date on which he earns his next or any subsequent increment in the existing scale or until he vacates his post or ceases to draw pay in that scale. The option shall be exercised in accordance with such orders as may be issued by the Central Government in this hehalf.

4. The members of the All India Services were requested to exercise their option to opt revised scales of pay in the prescribed form within 3 months of the date of publication of the notification dated 13th March, 1987, vide this Department's letter No.11030/7/87-AIS(II) dated 20th March, 1937 - Annexure R-I.

The members of the All India Services have been given another opertunity to opt to switch over to revised scales of pay from the date of their next increment or subsequent increment falling after 1.1.1986 but not later than 31.12.87, within a period of 3 months from the date of issue of letter 10.11030/78/87-#AS(II) dated 8th November, 1988 - Annexure R-II.

5. It may be submitted that the term 'existing scale of cay' has not been specifically defined in the IAS(Pay) Rules. However, in view of the fact that the revised scales of pay on the recommendations of the 4th Central Pay Commission have been introduced w.e.f. 1.1.1786, the scales of pay which were in existence and applicable to the members of the

All India Services on 31.12.1935 are deemed to be the existing scales for the propose of fixition of pay of the officers in the revised scales of pay in accordance with the principles of pay fixation laid down in the IAS(Pay) Rules, as amended vide notification dated 13th March, 1987. Clauses (i) and (ii) of Sub-rule (3) of Rule 3 of the IAS(Pay) Rules, 1954 as amended vide this Department's Notification dated 13.3.1987 are reproduced below:

- "(3) The initial pay of a member of the service who pleats or deemed to have elected, in accordance with these rules, to be governed by the revised scale, on and from the 1st January, 1986 or from a later date shall be refixed as from that date separately in respect of the pay drawn in a substantive or officiating capacity in the following manner:-
- (i) An amount representing 20% of the basic pay in the existing scale subject to a minimum of Rs.75/-shall be added to the "existing emoluments" of the member of the service.
 - increased, the pay shall thereafter be fixed in the revised scale at the stage next above as amount thus computed:

 Elbvided that if the amount so computed is less fan the minimum of the revised scale, the pay shall be fixed at the minimum of that scale:

After the existing emoluments have been so

(ii)

Provided further that if the amount so computed is

P. CAY

more than the maximum of the rovised scale, the pay shall be fixed at the maximum of that scale.

EXPLANATION: For the purpose of this sub-rule 'existing emoluments' shall include:-

- (a) the basic pay in the existing scale;
- (b) the dearness pay, additional dearness allowance and ad-hoc dearness allowance appropriate to the basic pay admissible at index average 608(1950-100); and
- (c) the amounts of first and second instalments of interim relief admissible on the basic pay in the existing scale."

The perusal of the above rule clearly shows that "existing scale of pay" for the purpose of regulation/
fixation of pay in the revised pay scales is the pay scale existing prior to 1.1.1986. In other words, the pay is considered to be fixed in the revised pay scale on the basis of the emoluments so consulted in the old pay scale. However, this principle is to be followed in the same scale of pay took the applicable to the member of service prior to

Rule 6 of the IAS(Pay) Rules, 1954 as amended ide Notification dated 13.3.1987, effective from 1.1.1986, reads as;

-BRule (63): The pay of a member of the service in the serior time scale shall, on appointment to the

25

junior Administrative Grade, be fixed (a) at the stage which is equal to his hay in the senior time scale or if there is no such stage, the stage next below that pay, plus hersonal pay equal to the difference to be absorbed in future increases in pay or (b) the minimum of the Junior Administrative Grade, whichever is higher."

Sub-Rule (2)(i) & (ii) of Rule 3 of the IAS(Pay) Rules as amended vide Notification dated 13.3.1987 effective from 1.1.1986 is reproduced below:

"(2)(i) A member of the sorvice shall be entitled to draw pay in the selection grade only on appointment to that grade.

(ii) The pay of a member of the service in the Junior Administrative Grade shall, on appointment to the selection grade, be fixed (a) at the stage which is equal to his pay in the Junior Administrative Grade or if there is no such stage, the stage next below that pay, plus personal pay equal to the difference to be absorbed in future increases in pay or (b) the minimum of the selection grade,

It has been clearly stipul ted in Explanation 2 below the second provise to sub-rule (1) of Rule 3 of the IAS (Pay) Rules, 1954, as amended vide Notification 33th March, 1987, that the option to retain the existing scale under the provise to sub-rule (1) of

I.V.

Rule 3 ibid shall not be admissible to any person appointed to the service on or after 1st day of January, 1966 and he shall be allowed pay in the revised scale. It follows from this that a member of the service promoted to the selection grade or any other grade on or after 1.1.1986 could be allowed to draw pay only in the revised scale and there is no question of fixing the pay of such an officer in the pre-revised scale of the selection grade or any other grade w.e.f. 1.1.1986 and then to refix the pay of the officer on that basis in the revised selection grade.

The cases of officers whose increments accrued in the pre-revised scale on 1.1.1986 are distinguishable from the cases of officers who are promoted to a higher grade of or after 1.1.1986, the date of introduction of the rovised scales of pay. In the former case, the increment is to be allowed first on 1.1.1986 and pay fixed in the ravised scale thereafter as clarified in the Ministry of Finance C.M.No.7(21)E.III/87 dated 4th May, 1987, in respect of the Central Civil Services.

So far as fixation of pay of officers on appointment/
promotion taking place on 1.1.1986 is concerned, the
position is different. According to the clarification
contained in the Ministry of Finance O.M.No.7(21)-E.III/87
dated 26th August, 1988, the pay in such cases should first
is fixed in the revised scale of pay of the post held on
1.1.1986 w.r.t. the pay in the pre-revised scale of that
post and then to fix it in the higher lost under F.R.22(C)
or F.R.22(A)(ii), as the case may be.
...8/-

Similar procedure is to be followed in cases where a member of service opts for revised scale of pay from the date of next or subsequent increment or appointment to another post in a higher scale of pay. These instructions have been extended to the members of the All India Services vide letter No. 11030/95/87-AIS(II) dated 8th November, 1988 - Annexure R-III.

- that the pay of a member of the service who is promoted to the selection grade of IAS with effect from 1.1.1986 is first required to be fixed in the Junior Administrative grade on the basis of the empluments computed in the revised senior time scale and thereafter, in the selection grade on the basis of the pay so fixed in the Junior Administrative Grade.
- 9. The applicant was drawing maximum of the pre-revised senior time scale of IAS for more than one year on 1.1.1936. His pay is, therefore, required to be regulated first in the revised senior time scale (Rs.3200-4700) on 1.1.1986. Under 3rd proviso to sub-rule (3A) of Rule 5 of the IAS(Pay)

is to be allowed to him on 1.1.1986. Accordingly, his pay required to be regulated at the stage of Rs.4575/- in the revised senior time scale which corresponds to Rs.2000/-, the maximum of the pre-revised senior time scale. By adding

i.e. the amount of one increment in the revised

senior time scale (Rs.3200-4700), the pay comes to Rs.4700/ \rightarrow (Rs.4575 + 125) the maximum of the senior times scale on 1.1.1986. Under sub-rule (68) of Rule 4 of the IAS (Pay) Rules, 1954, the pay of the applicant in the Junior Administrative Grade is to be fixed at Rs.4700/-- which is the stage in the Junior Administrative Grade equal to the pay of the applicant in the senior time scale. Under sub-rule (?)(ii) of Rule 3 of the IAS $(P_{39}) = 125$, 1354, the pay of the applicant has been fixed in the Selection Grade (Rs.4800-5700) on the basis of his pay of Rs.4700/- in the Junior Administrative Grade with effect from 1.1.1986. Since the minimum of tha Selection Grade which is Rs.4800/- is higher than his ray of Rs.4700/→ in the Jungor Administrative Grada, the applicant has been as lowed pay of Rs.4 ≤ 0.07 with effect from 1.1.1985, the date of his appointment to the Selection Grade. Thus the pay of the applicant has been fixed correctly at Rs.4800/- p.m. in the revised selection grade of Rs.4800-5700 with effect from



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10. Parawise comments:

Paras1-5:

No comments

01. Para 5(i):

The IAS(Pay)Rules, 1954 have been amended retrospectively with effect from 1.1.1986 consequent on the decisions taken by the government on the recommendations of the IVth Contral Pay Commission. The pay of all the members of the service has, therefore, to be regulated in accordance with the revised provisions of the IAS(Pay)Rules with effect from 1.1.1986. The pay of the applicant has been re-fixed correctly.

- 12. Para 6(2): No comments. The applicant has reproduced the provisions of the Pay Rules.
- 13. Para 6(3) & 6(4) Though the term "existing scale" has not been specifically defined in the definition contained in Rule 2 of the IAS(Pay) Rules, 1954 as amended with effect from 1.1.1986, the inference can be drawn from the other provisions of the amended Pay Rules that the term "existing scale" refers to the pay scale applicable to the member of the service as on 31.12.1985(AN) i.e. the date prior to the introduction of the revised pay scales. In the instant case the pay scale

2010) as on 31.12.1985(AN) when he was yet to be promoted to the solection grade Rs.2000-125/2-2250/-. This ceased to exist on 1.1.1986. Hence the contention of the applicant that he was in the old scale of selection grade(Rs.2000-125/2-2250) as on 1.1.1986 is untanable.

14. Para6(5) & 6(4): As already stated in para 9 above, the pay is first required to be fixed in the J.A.G. as on 1.1.1986 on the basis of the pay computed under sub-rule(3) of Rule 3 read with 3rd provise below sub-rule(3A) of the IAS(Pay)Rules, 1954 as amended from 1.1.1986 and thereafter in the revised selection grade of Rs.4800-150-5700.

The benefit of stannation increment is however required to be extended in the J.A.G.. In other words the next increment in the J.A.G. is to be allowed on 1.1.1986 itself and the pay is to be fixed in the revised selection grade(Rs.4800-150-5700)under sub-rule2(ii) of Rule 3 of IAS(Pay)Rules, 1954 as amended from 1.1.1986.

The normal date of increment of the applicant was not 1.1.1986. The applicant was already drawing pay at the maximum of the sinier time scale as on 31.12.1985 i.e. prior to 1.1.1986. The clarification quoted in para 6(4) after para 6(5) of the application is not relevant to the applicant. Hence the contention of the applicant is untenable.

15. Para 6(6): The submissions made by Respondent No.I may please be seen. The submissions made by this Respondent in para 9 above may also please be seen.

considered and the State Government were informed in February, 288 that Explanation 2 below sub-rule(1) of Rule 3 of the IAS(Pay) Bules makes it clear that in the post to which the applicant is appointed on 1.1.1986, pay can be drawn in the

revised scale only. The state Govt. were requested to inform the amplicant suitably with reference to his representation. Hence the contention of the applicant is untenable.

17. Para 6 (8): This respondent craves leave to refer to the submissions made in para 19 in reply to para 6(9) of the Application. The pay of the applicant has been fixed correctly first in the JAG and thereafter in the selection grade on 1.1.1986. Since the applicant was first due for promotion to J.A.C. and thereafter to selection grade by virtue of his seniority and was adjudged suitable for such promotion with offect from 1.1.1986, he has been promoted and his pay fixed accordingly. Therefore the question for exercising his option to retain the old scale which ceased to exist on 1.1.1986 does not arise. The contention of the applicant is untenable.

Para 6(c): The pay scale of the old selection grade of Rs. 2000-125/2-2250 ceased to exist on 1.1.1986. A Dew pay scale of J.A.G. of Rs.3950-125-4700-150-5000 came into being above senior time scale but below selection grade with effect from 1.1.1986. The senior time scale officer is thus first to be promoted to J.A.G. on 1.1.1986. Thus the old senior time scale pay as regulated in the revised senior time scale is to be the basis for fixation of pay in the J.A.G. pay so fixed in the JAG of Rs. 3950-125-4700150-5000 then to be the basis for fixation of pay in the revised pay scale of selection grade(Rs.4800-150-5700). Hence the contention of the applicant that the pay in the old selection grade \hat{R}_{s} , 2000-125/2-2250/- should be the basis for fixation of pay in the revised solaction grade(Rs.4800-150-5700) is not

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correct and, therefore, untenable.

19 Para 7: In view of what has been stated above it is rusp octfully submitted that for the reasons stated above and having ragard to the considerations mentioned, the applicant is not entitled to the reliefs sought by him. The application is devoid of any merits and, therefore, it is prayed that Hon'bla Tribunal be pleased to dismiss the application with costs.

Delhi

Dated: 19-4-1959

Desk Officer

VERIFICATIO तिक और प्रशिक्षण विभाग

I, Y.P. DHINGRA, S/o late Shri Thakur Batt at present working as Desk Officer in the Ministry of Personnel, Public Grisvances and Ponsions, Department of Personnel and Training do hereby state that what is stated above is true as per information derived from official records. Verified at Delhi this 16 15 day of Ami 1989

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LNNEXURE - RI

No.11030/7/87-AIS(II) Government of India Ministry of Pers nacl, P.G. & Pensions Department of Personnel & Training

> New Delhi, the 20th March 1987

To

The Chief Secretaries to the Government of All States.

Subject: Revision of pay scales of All India Service Officers on the recommendations of the Fourth Central Foy Commission - Amendment to the IAS/IPS/IFS(Pay) -Rules- Exercise of option. Sir,

I am directed to say that the revised pay scales for the Indian Administrative Service/Indian Police Service/Indian Forest Service on the decisions taken in pursuance of the recommendations of the Fourth Central Pay Commission have been notified through this Department's notification No. 11030/7/87-AIS.II, 11030/16/87-AIS.II and 11030/17/37-AIS.II dated 13.3.1987

2. These rules provide inter-alia that a member of the Service may like to draw pay in the existing scale of pay tricil the date on which he earns his next or any subsequent increment in the existing scale of pay or until he vacates his post or he ceases to draw pay in that scale and that the aption shall not be admissible to any person appointed to the Service on or after 1.1.1986, who shall be allowed to draw ppy cally in the revised scales. It has also been provided therein that the option shall be exercised in accordance with such orders as may be issued by the Central Government in this behalf. In pursuance there of it is stated that a

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member of the Service may exercise the aforesaid option in writing in the form appended to this letter within the three months of the date of publication of these rules, subject to the conditions mentioned below:-

- (a) i) in the case of a member of the service who is, on the date of such public tim, out of India on leave or deputation or foreign service or active service, the said option shall be exercised in writing so as to reach the said authority within three months of the date of his taking charge of his post in India; and
 - ii) where a member of the service is under suspension on the Ist day of January, 1936 the option may be exercised within three months of the date of his return to his duty.
- (b) The option shall be intimated by the member of the Service serving in connection with the adfairs of the State to the State Government and in the case of a member of the Service under the Centre, to the Ministries/Departments concerned and also to the State Government on whose cadre he is borne.
- (c) If the intimation regarding option is not received within the time muntioned above, the Covernment servant shall be deemed to have elected to be governed by the revised scale of pay with effect on end from the Ist day of January, 1986.



- (d) The option are exercised shell be final.
- Note 1: Persons whose services were terminated on or after the Ist January, 1986 and who could not exercise the option within the prescribed time limit, on account of death, discharge on the expiry of the sanctioned posts, resignation, dismissal or discharge on disciplinary grounds are entitled to the benefits of this rule.
- Note 2: Persons who have died on or after the Ist day of January, 1986 and could not exercise the option within the prescribed time limit be desired to have opted for the revised scales on and from the Ist day of January, 1986 or such later date as is most beneficial to their dependents, if the revised scales are more favourable in such cases.
- Note 3: All India Services pensioners who were in service as on 1.1.1986 and retired subsequent to that date may also exercise the option referred to above.
- 3. It is requested that the contents of this letter may be brought to the notice of the members of All India Services serving in the States and their options be obtained for the purpose of regulation of pay.

Hindi version will follow.

Sd/(V.R. SRINIVASAN)
DEPUTY SECRETARY TO THE GOVT. OF INDIA

No. 11030/7/87-....(X.1)

New Delhi, th. 20th Morch, 1987

Copy for information and similar action to:-

- All Ministries/Departments of the Govt of India. 1.
- IPS Section, Ministry of Home Affairs. : 2.
 - UT . Section, Ministry of H-mc Affairs. 3.
 - Department of Environment, Forests and Wild Life, 4. New Delhi.

Sd/-

(V.R. SRIVIVASAN) DEPOTY SECRETARY TO THE GOVT. OF INDIA

Copy to:-

EO(Sh) Section, EO(CC) Section.

FORT OF OPTION

(Suc	kult	3(1)	of	IAS	(Pay)	Rules,	195	4,	₽S	(Рау)	Rules
		1954	ವಾರ	IFS((P y)	Rules,	1968)			
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	(See Rule 3(1) of IAS (Pay) Rules, 1954, IPS (Pay) Rules
	1954 and IFS(P y) Rules, 1968)
	(i) I hereby elect
	the revised scale with effect from 1st January, 1986.
	(ii) I
	to continue on the existing scale of pay of my substantive/
ji Ji	officiating post mentioned below until:
· •	the date of my next increm nt
i i	the C.ts of my subsequent increment
! ! !	raising my pay to Rs.
h h	I vac te or cease to draw pay in the
	existing scale
	Existing scale
	Sign, ture
	Naue
	Service
	Cadre
	Year of allotment
	Designation
	Office in which employed
t	ic:

D.

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No.11030/78/87-AIS(II)
Covernment of India
Limitary of Personnel, P.G. & Pensions
(Department of Personnel & Training)

New Delhi, the 8-11-88

To

The Chief Secretaries to the Govt. of All States/Union Territories

Sub: Revision of pay scales of All India Service officers on the recommendations of the Fourth Central Pay Commission - Amendment to the IAS/IPS/IFS(Pay)Rules - Exercise of option.

Sir,

I am directed to say that the revised scales for the IAS/IPS/IFS were introduced w.e.f. 1,1.86 vide this Department's notification No.11030/7/87-AIS(II), 11030/16/87-AIS(II) and 11030/17/87-AIS(II) dated the 13th March,1937. The members of the All India Services were requested to exercise their option to opt for the revised scales of pay in the prescribed form within 3 months of the date of publication of the said notifications dated 13th March,1987 vide this Deptt's letter No.11030/7/87-AIS(II) dated the 20th March,1987.

Services should be given a fresh opportunity to opt for the rdvised scales of pay has been considered in the light of the orders used by the Central Government in respect of the Central Government of icers vide Ministry of Finance OM No.7(52)-E.III/86 dated 27th May,1988. It has been decided that the members of the All India Services who wish to opt to switch over to revised scale of pay from the date of their next increment or subsequent increment falling after 1.1.85 but not later than 31.12.87 may exercise fresh option, in the form enclosed within a

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period of 3 roots from the date of issue of this letter.

3. It is rejuested that the contents of this letter may be brought to the notice of the members of the All India Services serving in the Status and their options be optained for the purpose of regulation of pay.

Yours faithfully, Sd/-

(N. SANYAL)
OTHE GOVE. OF INDIA.

Copy for information and similar action to:-

- 1. All Ministries/Departments of the Govt. of India. etc.etc.
 2. IPS Section, Linistry of Home Affairs, New Delhi.
- 3. UTS Section, Ministry of Home Affairs, New Delhi.
- 4. Deptt. of Environment, Forests & Wild Life, New Delhi.

Sd/~

(N. Sanyal)

Deputy Secretary to the Govt. of India

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(See rule 3(1) o	f IAS(Par) Rules, 1954, IPS(Pay)
Dwas 1954 and I	FS(rer) rules,1968)
	hereby elect the
revised scale with effect	from 1st January, 1986.
	hereby elect to
continue on the existing	scale of pay of my substantive/
officiating post mentione	d below until:
	my next increment
	ry subsequent increment
	ay to Rs.
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No.1103C/95/27-AIS(II)

Gov.rnment of India

Ministry of Personnel, P.S. & Pensions
(Dependment of Fersonnel & Graining)

New Dulhi, the 8 Mov,88

To

The Chief Secretaries to the Govt. of all States

Subject: IAS/IPS/IPS/pay) Rules - Clarification regarding fixation of pay on appointment/premotion taking place on 1.1.86.

Sir,

I am directed to say that the question regarding. fixation of Pay of the members of the IAS/IPS/IFS promoted to higher posts fineluding selection grade exactly on 1.1.86 who opt for the revised scales of pay introduced w.e.f.

1.1.86 vide this departments notification No.11030/7/87-AIS(II), Yo.11 30/16/37-AIS(II) and No.11030/17/87-AIS-(II) deted the 13.3.87 has been considered and it has been decided that the orders centained in the Ministry of Finance 0.M.No.7(21)/E.III/87 dated 26.8.88 (copy enclosed) shall be applicable to the members of IAS/IPS/IFS mutatis mutandis.

Yours faithfully,

Sd/-(K.B.L. SAXEMA) DESK OFFICER

Copy together with the enclosure, forwarded to:

1. All Ministrius/Department of the Govt. of India, etc.etc. 2. All A.G.'s of the States.

3. C&AG, New Delhi.



No.7(21)/E.III/37
Government of India
Hinistry of Financo/VithMantralaya
Department of Expenditure

New Dolhi, the 26th August, 88

OFFIGE NEMORANDUM

Subject:

Central Civil Services (Revised Pay) Rules, 1986-Clarification regarding fixation of pay on appointment/promotion taking place on 1.1.86

The undersigned is directed to state that references have been received from various Ministries/Departments stoking clarification as to how to fix the pay under CCS (RP) Rules, 1986 in cases of Government servants appointed/promoted to mother/post including appointment in Selection Grade exactly on 1.1.86. It is clarified that pay in such cases should first be fixed in the revised scale of pay of the post held on 1.1.86 with reference to the pay in the pre-revised scale of that post and then fixed in the promoted post under FR.22(C) w.e.f. 1.1.86 or FR.22(a)(ii) as the case may be. The same procedure should be followed in cases where a Government servant opts for revised scale of pay from the date of next or subsequent increment and appointment to another post also happens to be on the same date.

In so far as the persons serving in the Indian Audit and Accounts Department are concerned, these orders are issued in consultation with Comptroller and Auditor General of India.

Sd/-(B. KUMAR) UNDER SECRETARY TO THE GOVT. OF INDIA.

J.

ANNEXURE -A

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INDEX SHEET

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	Particulars to be examined	Endorsement as to result of Examination	01
1.	is the appeal competent?	Tes	
2.	(a) Is the application in the prescribed form?	7-43	
	(b) Is the application in paper book form?	4-c3	
	(c) Have six complete sets of the application been filed?	a Sets /il. 1 O-S	
3.	(a) is the appeal in time?	Yes	
	(b) If not, by how many days it is beyond time?		
	(c) Has sufficient case for not making the application in time, been filed?		
	 		
4.	Has the document of authorisation, Vakalat- nama been filed ?	Yis	
5.	Is the application accompanied by B. D /Postal-Order for Rs. 50/-	्रा. १० (प्राणित	
6.	Has the certified copy/copies of the order (s) against which the application is made been filed?	Y-28	
7 .	upon by the applicant and mentioned in the application, been filed?	7-03	
	(b) Have the documents referred to in (a)	V. 18 Du. pol-1	
	above duly attested by a Gazetted Officer	Yes (By Advier)	

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT GENCH, LUCKNOW

ORDER SHEET

REGIST AFTIEN No. 42 of 1988(4).

APPEL ANT

S.B. Singh

VERSUS

DEFENDANT RESPONDENT ino of India

Erisf Order, Montioning Reference How complied if necessary with anddate of compliance No Sitting. The care is adjourned BOC hon Dinne K. Heth, K. 3/4 Signing Commist of the applicant 90.10 as to the hearing OL for heavy the MI DIA Agrand JIM from the K odertyk, Am Too, the request of book comment to much to 7. 27 2 32. a confirmed to propose

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Et Branch Post Mister P.O Nonbarpu Pratefiquel. 3/2/85/4000 con gra 2000 fra receir by affe for deliving to Such Rajder 2010 Budshirld Ho V. Chand Jun P.O Nachepurpu.

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3-3-87 - Repl

27-7-57 - Remone and Comment on 20/8/89

14-9.07 - Affel Ris & Duetray Destet Fines,

19.7.88 - Affelieth order parmi: lase semant to to the

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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OF THE CENTRAL ADMINISTRATIVE TRIBUNAL

OF THE CENTRAL ADMINISTRATIVE TRI

O.A.NO. 98 1938

DATE OF DECISION

PETITIONER

Advocate for the Petitioner(s)

VERSUS

RESPONDENT

Advocate for the Respondent(s)

CCRAm :

The Hon ble Mr. The tex Kinsty

The Hon tole Mr. 13 Down Co.

- 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Jadgement?
- 4. Whether to be circulated to other Benches ?

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TELL RUED

CENTRAL ADMINISTRATIAE TRIBUTAL, ALLAR MODELUCKIOU CIRCUIT RENCH Todistration C.A. ALLAR UN 1988(L)

Show Bohodur Singh Speak no

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Union of India & Obhars J.... Postant di

Mon. Nr. Zuetion K. Noth, V.S. Mon. Nr. K. Eboyye, Namb r(A)

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(By Munifit. Due in M. M. Db., M.C.)

Administrative Tritumeis Act, 1983 is for quashing an order dated 19.7.80 in special by the Director of pertal covides with a Curthur Timption to reinstate the applicant as Extra Departmental Pestmenter (for short EDSR) at Sub Post Scalar in the Applicant as Extra Departmental Pestmenter (for protagarh with fuel back way a. There is also a prayor to quash the punishment order of tool 27.7.87 proceed by the Sanior Supate. If Post Efficies, respondent to 2 and the applicant to day and to have continued in corvine from the date of its being put of duty i.e. 16.3.85.

The applie of was wasking as EDSPM as afform in whan an insured lotter data 1 13.2.85 for Re.2000/- affreque, to one Smt. Injust Davi W a maximal Ly Willers the Post office on 16.2.20. The motive was included to by the applie of affect their their of all two broads is a factor of the receipt. The Shumb is procise of the lady was sort of by another larger that I sweet I will be recipient. The Shumb is procise of the lady was sort of by another larger than the recipient of the relation of the factor of the larger than the factor of the larger than the factor of the larger than the larg



- abound the insured letter the Touri anly five currency note of Ro.100/4 and instant of Ro.2000/4, or 'il piece of departmental papers and and personal 1 to a.

 According to the applie of, the insured letter auch have been assent by the lady when he was not there; according to the Department, is are about in the presence of the applicant hisself when the above condition of the applicant hisself when the above condition of the applicant was found.
- 4. On 20,2.65 Emb. Rej'si Davi make a complaint in this matter.
- published a preliminary angulary the roulle of our published on 16.3.85 on bervet with a chargesheet under Rule E of the E.S.A. (Sendont and Service) Rules, 1964 on 2.7.63. He denied all the charges in the roply of ted 13.5.65. Consequently, on Inquiry Sections was appointed who completed the caquiry on 3.3.27 and found the charges proved. The applicant was been proved from service by erior data of 27.7.2.
- by no ne of a report to respondent he.2. In 19.7.68 the appoint refer to present an error resisting the case for do nove presentings. It is at the of good the processings when the applies in fill the entropy applies in factor of the processing of the relief of the of the applies in factor of the applies in the applies of the relief of the of the applies in the applies of the relief of the of the applies of the relief of the of the applies of the applies of the relief of the of the applies of the
- The grinvince of the soulistant I. to be attended the specific retherity found the about the property of the sound the state of the sound the state of the state



and only 'irected a de neve emerceding. He has claimed reinctate and for that reason,

The larged councel for the mapped hts out of the to Rule 15 of the Pusts & Tologorphs Extra Copering niel Agent (Communet and Service) Rules, 1984 of points but that under Sub Chause (II) and chause (a) of Rule 15 it is open to the appellate musticality to a muit the associational without interfering with perceity and there fore the appellate muthority or the "isoiplinary authority were not beand to reinstate the applicant. The contention of the learned councel for the reputations is not without substance.

Rule 15 leys down the motion which the appullet butharity may take in an especial train Clause (a) it has to see whether the procedures prescribed in the Rules have been complied with. Under Clause (b) he is to consider whether the disclings are justified and under Clause (c) he is to consider the quantum of the ponelty and has the option of probling embers of two types. According to Sub Clause (i) he may order subting seide, reducing confirmation or enhancing penalty. This Sub Clause would include the power to reinstate in or so the appollate muchurity sets aside or reduces the promplety. If the discillingry authority does not pres ony order of the nature otated in Sub Clause (i), he is competent under Sub Clause (ii) to remit the cross to the authority which imposed the panelty with such Tirection as it may thom fit in the circumstances of the case. The eries contampleted in Clouse (ii) the not visualiza on order for setting oblid or resouring

the penalty already given. In other whole, when an order is passed under Sub Clause (ii) remitting the case to the disciplinary authority, it does not employ an automatic revocation of the punishment order. Unless the punishment order is set aside by the appollate authority, the disciplinary authority has no inherent power to reinstate the employee simply because he holds the anguiry de nove. It is not possible therefore to direct reinstatement of the applicant pending completion of the de nove anguiry.

9. It is next urged by the larred counsel for the applicant that a put off proof under Rule 9 cannot continue for more than 120 days. This contention is based upon cortain guidelines issued by the Director General of Posts & Telegraphs by letter dated 25.8.61 published at page 41 and 42 of Swamy's Compilation of Service Rules of Extra Departmental Staff in Postal Department, 1987 Edn. The instruction, however, is not mandatory and runs in the following language:

"It is also necessary that disciplinary authority makes every effort to finalise disciplinary processings am pass final orders so that an Extra Departmental Agent may not remain put off duty for a period exceeding 120 days."

On its plain language, the instruction is directive.

It eranot be said therefore that the applie at is entitled to be put to duty again as to be paid any allowances for not outling him on duty after expiry of 120 days.

18. The result of the finding is that the reliads claimed by the applicant cannot be granted, but at the same time the enquiry aget of camulated expeditionally.



11. We therefore dispute of this petition with the direction to respondent No.2 to conclude the enquiry against the applicant as preceptly as possible and in any case within three menths from the date of receipt of a copy of this judgement and thereafter pass final orders in the matter of the applicant's service. Parties shall bear their costs of this potition.

Monbor (A)

y⊬ Viou Chairman

Doted the 9h Aug., 1990.

RAS

Due to non-aveilability of a Bench with one of us as the Member at Lucknow Circuit Bench for quite some time, this judgement is being delivered at Allahabad. Office will issue copies to the parties immediately and will despatch the record alongwith copy of the covering letter to the Lucknow Circuit Bench.

Vice Chairman

Flida 23/1/08

LOPORE THE CHITTIL ADMINICARITY PROPERTY OF

Wentr-

CIRCUIT STICK, INC.COM.

APPLICATION NO. 90 07 1933 (L)

Catween:

... innlicant. Sher Fahadur Singh

END,

Union of India & two others.

Sl.	Particulars	Proes
		Prom To
•		1 - 8
1.	Application	<u>.</u>
2.	Annexure No.1	9
3.	Annex are No.2	10 - 12
4.	Annexure Mo.3	13 - 14
5.	Annexure Mo. 4	15
6.	Power	16

Dated: 23.8.1988

21/9/88 21/9/88 21/9/88 21/9/88

BEFORE THE CENTRAL ADMINISTRACTIVE TREE THE PROPERTY OF THE CAROLIN DENICH, LUCKSON.

010010 PA

Retween:

Sher Bahadur Singh ... Applicant.

 $A^{*}D_{\bullet}$

Union of India, through the Secretary, Telecommunication (Postal), Parliament Street, New Delhi (2 Others.

... Respondents.

23.0.00

APPLICATION U/S 19, OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985.

- 1. Particulars of the applicant :-
- (i) Sher Bahadur Singh.
- (ii) S/o Shri Satya Dux Singh,
- (iii) Extra departmental Branch Postmaster at Marmarpur,
 B.O. District- Pratapgarh.
- (iv) Office Address: Lastly on the post E.D., Branch Postmaster, Narharpur E.O. District- Pratapgarh.
- (v) Resident of Village P.O. Narharpur, Pargana & Tehsil-Patti, District Pratapgarh.
- 2. Particulars of the mesoon lents.
- (i) Union of India, through the Secretary, Telecommunication (Postal), Parliement Street, New Delhi.
- (ii) Senior Superintendent of Post Offices, Pratapgarh

 ivision, Pratapgarh.
- (iii) Director of Postal Services, Allahabad Region, Allahabad
- 3. The application is against the following orders: -
- (i) Order vide Memo. No. vig./APP-2D/37 dated: Allahabad, the 19th July, 1933 parsed by the respondent No.3 in appeal on 19.7.1933 remitting the case back for de nova. proceedings from the stage of issuing charge-sheet.

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Contd....2.



This appeal had been preferred against the order No. FE/34-35/DP dated 27.7.1937 but delivered as on 20.3.1937, passed by the respondent Mo.3 as Disciplinary Authority, inflicting the major punishment of removal first from service in a Disciplinary proceeding against the applicant under rule 97 of the Eranch most Office Rules and Section 17 of the Service rules for E.D. S taff, 1964.

(iv) Subject in brief: The applicant is making this application for quashing the order of the Appellate Authority dated 19.7.1933 remitting the case back for de novo proceedings from the stage of issuing charge-sheet on the ground that this order is wholly erroneous and invalid due to the reason that the case could be remitted or sent back to the Original forum, only after the appeal had been allowed by the respondent No.3 and the order dated 27.7.1937 passed by the respondent No.2, appealed against, had been quashed or set aside. Since this was not done, the order is invalid.

The order passed by the D.A. namely, the respondent No. 2 on 27.7.87, was invalid on many grounds that had been taken in up in the appeal.

The amplicant declares that the subject matter of the order against which he wents redressal, having accreed at Prataggarh Avadn, is within the jurisdiction of this Pribunal.

5. The applicant further declares that the application is within the limitation prescribed under the Administrative Oribunals Act, 1935.

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- 6. The facts of the case are given helow:-
- Phat while the applicant was working as T.D. Branch postmaster at Branch P.O., Marharour, District Pratapgarh an insured letter No. 319 dated 13.2.1985 from Chinchbandar (Dombay) for R. 2,000/- addressed to one Smt. Raj Dei, Wo, Mindeshwari Trasad, R/O, Chandipur, P.O. M. Marper, District- Pratapgarh was received by the applicant at the Jarharour E.O. on 16.2.1935 through the Kohandaur Locount Office. The above said insured cover was delivered to the addressee under clear receipt on the wery date that is, 16.2.1985 in the presence of the mix scribe of the thumb impression of the addresse. and a respectable witness.
- (ii) That it may be noted in this connection that on that very day, that is, on 16.2.1985, the addressee herself had called on the above said 1.0. to enquire about her insured cover and when the applicant told her that it had just been received and that she should bring a scribe and a respectable witness so that the cover in question could be delivered to her.
- (iii) That when the addressee expressed her incapability to bring two persons as above said and requested the Eranch Postmaster— the amplicant to visit her house where she could provide the two witnesses, the applicant, on thet very day went to her village and delivered the article in sound condition to her after gettingh her thumb impression attested by one 3mt. Jarawati Devi(daughter-in-law of the addressee) as scribe and more one Kamta Pracad misro as a witness at about 17.00 hours on that very day.

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- (iv) That the address a later lodged a complaint at Kandhaur P.C. on 21.2.1935 alleging that on opening the insured article under reference she had found only k. 500/- inside in place of 2. 2.000/-.
- That a preliminary encity was made into the motter upon which the applicant was on 16.2.1935 but off duty with immediate effect. This but off was prolonged and continued beyond a period of 120 days.
- (vi) That the Disciplinary Authority (D.N.' initiated the proceedingsm on 6.5.19% and the English Officer submitted his Inquiry Report on 3.3.1907 and the D.A. (Respondent To.2) passed the impugned order of removal from service after about four months on 27.7.1937.
- (vii) That the order of removal dated 27.7.1937 was challenged in appeal before the respondent No.3 who wide his order dated 19.7.1933 passed the order remitting the case back for de novo proceedings from the stage of issuing charge sheet.
- (viii) That the above appellate order being wholly erroneous and invalid as also the order of punishment dated 27.7.1997 which is also invalid, the applicant has filed this application before this Tribunal, on the following amongst other grounds:-

:: CROUNTS ::

all of lightly taken up in appeal before him and found the charges to Pedause the respondent No. 3 agreed with the grounds be vague and unsustainable but still he did not ruash the removal order which could not be based on a $\mathfrak{b}_2\mathfrak{d}$ and defective charge-sheet. This goes against the andhority laid down in thick. 1957 3.0. Page- 7.



- (b) Fedause the respondent Fo.C also found the punishment order, that is, the order of removal from service to be a non speaking order, still it was not quashed in view of the authority laid down by Hon'ble Supreme Jourt in R. Abdul Mahab Vs. Union of India (1976) 2 ALC 92.
- only after the appeal had less allowed, the judgment and order of runishment by way of removal from service was quashed and the reinstatement of the applicant to his post with full look wages had been ordered. Without doing these positive acts, the case could not have been remitted.
- (d) Lecause a fresh trial now will be had in law for the reason that as already deprived of his vages during all this period by wirtue of the invalid order in annual as above said, the applicant shall again further have to go without bread for at least 2-3 yyears more, during which a de novo trial might some to in end.
- (e) Locate the appellate order passed by mos respondent Mo.3 is also had in law being not celf explanatory.
- (f) Leadure the disciplinary proceedings should have been fixed finalized within 120 days as par males under the D.G.,

 Pull order in the E.D.A. conduct rules, which has not been done in the instant case rendering the disciplinary proceedings as also the order presed on it, wholly invalid.

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Decause the charge-sheet was issued on 6.5.1935 and the entiry report was submitted on 3.3.1937 teceived on 24.3.1937) after a jan of about 2 jans, which renders the inquiry moltride and invalid.



- (h) Because the charges framed against the applicant were ambiguous and neither precise nor specific. This vitiates the inquiry completely in view of the authority leid down in A.I.R. 1971, T.C. 752.
- (i) Lecause the Disciplinary Authority's order massed on 27.7.1937 was beyond three months of the receipt of the inciry report, which goes against the service conduct rules.
- (j) Decause the facts narroted in Annexures 1 and 2 of the charge-sheet are not co-relative to each other.
- (k) Lecause the inquiry was vitiated on many grounds including the undue and invalid interference in the proceedings by himself cross examining the state vitnesses and then not allowing my ormentunity to the applicant to cross examine the vicaseses.
- (1) Ledause the witcesses were pressurised in giving Dalse statements at the inquiry.
- (m) Lecause it was proved beyond doubt that the insured article in question was intact and in sound condition and was delivered to the addressee on 16.2.19 to against a clear receipt and discharge in the presence of a scribe and a respectable merson.
- the insured article in mestion, that the mischief in sending a lesser mount in the cover by %. 1,500/- vec committed by his own man at the time of butting the currency notes inside the cover at the booking mass office.

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- (o) recause the incuiry was conducted against the principles of natural justice and fair play and is vitiated.
- 7. In view of the facts mentioned in hera 6 above, the applicant prays for the following reliefs:-
- I. The order dated 19.7.1933 passed by the respondent No.3 in appeal be set aside in toto.
- The applicant be ordered immediate reinstructment on his post of 1.7. Franch Postmesser of 1.0. Tanharmur, District- Pratangerh and be paid his full back wages uptill the time he is reinstated.
- The order of punishment dated 27.7.1937 hashed by the respondent Mo.2 be also musshed and the applicant be deemed to have been in continuous apprise of the department ever since the day he was not off duty, that is, 16.3.1935.
- 17. Costs of these proceedings be allowed to the applicant against the respondents.
- 3. To inverim order is prayed for at the present in this proceeding.
- 9. The amplicant declares that he has evailed of all the remedies available on him under the relevant service make rules by filing an ampeal before the respondent No.3 against the order of punishment by way of removed from a service massed by the respondent No.2 on 27.7.1987.

 After the decision of the ampeal on 9.7.1983, this application is being filed.

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The applicant firther declares that the master rape ding which this emplication has been made is not pending before any court of law or any other authority or any other leach of this Tribunal.



- 11. The application fee of L. 50/- is being paid through a postal order No. DD/3 597000 issued by the Pratapgarh P.O. on 20.0.1983 and payable at the G.D.O., Lucknow.
- 12. An index in duplicate containing the dotails of the documents to be relied upon is enclosed heresich.
- 13. (i) Memo No. F.8/34-35, dated Pretangarh 15.3.35, passed by the respondent To.2 putting the applicant off duty.
 - (ii) Charge-sheet vide Femo No. 9-3/34-35 dated
 Pratapgarh, 6.5.1935 containing three nages.
 - (iii) Order of Punishment vide ..cmo. No. P-/34-35/DP dated Pratangern, 27.7.37 passed by the respondent No.2 in two pages.
 - (iv) Order vide Memo No. Vig./NPP-FD/B7 Folded Alleraited, the 19.7.1900, passed L. the respondent No.3 in appeal communicated to the applicant on 10.3.1988.

In verification:

I, Sher Jahader Singh, Syo Shri Setya Lux Singh, aged about 46 years, lastly working as Trench Posts star, D.T.O., Narharpur, District- Pratapgark and resident of village P.O. Narharpur, Pargana : Jehsil- Patti, District- Pratapgarh, do hereby verify that the contents from paragraphs 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Dated: 23.8.1988

Lucknow:

APPLICATE.

Elbrighe Coemsel forthe Applicant

INDIAN POSTS AND TELEGRAPHS DEP ART MENT

OFFICE OF THE SR. SUPDT. OF POS-T OFFICES PRATAPGARH DIVISION-230005.

16-3-85. Dated at Pratapgarh, the Memo.No. F.8/84-85.

Shri Sher Behadur Singh, ED.BPM. Narharpur, Pratapgarh is haraby ordered to be put off duty with immediate effects

He will not be entitled for any allowancea during the period, he shall remain under put off duty.

Charge report should be submitted.

Sr.Supdt. of Post Offices, Pratapgarh Dn.230001.

Copy to:

- 1- Shri Sher Bahadur Singh, B.P.M. Narharpur, Pratapgarh for information.
- 2∞ The Postmaster, Pratapgarh for information and necessary action.
- 3. The S.D.I. (N), Pratapgarh alongwith copy of the B.P.M. for delivery to him under receipt. He will please arrange transfer of charge of B.O. at once and have the past work of the B.P.M. verified for a period of 6 months within a month positively.
- 40 The Mail Oversesr, North Pratapgarh.
- 5- A Branch D.O. Pratapgarh for information and necessery action.
- 6- D/C

7-8. Spares.

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B.LAL/

Anarower II हारिस्तया विभागिति करने के लिए जादीय के जारिन का मापक प्रात्म अन्तरीत नियम अतिरिद्दत विभागाय रजेट (आचरणा तथा सेवा) नियम सेन् १६६४ । ज्ञ सपन संख्या : द्वार हिंदा कि प्रतापार , २३००० , गा, 6 5 र् (कायहिय, जिसमें कार्य का रहत में द्वारामाहिता है। जिसमें केमने केमने कार्या है। स बना दी राता है कि उसके लिहा से ति विकास कि प्राप्ति से एँटे मेवा) नियम १६ हं 8 के आघोन कारीवाही काने के पुरतासना को गरी है। अतसार स क्वानार के बिन ली, नी पा येशा उपशिक्षित कारीता है काना प्रन्ति कि Parning tellet to the me of the horse with 1) I किया जा रहा है। --- भी हैमा लिधिदन काने अगन्तिमा 5- 11 colours La caddans रतद्दारी दिया जाता है जैया दे हम प्रतातना के तिक है, करना चाहै। ---- यदि इस ज्ञापन े प्राप्ति के 80 दिन के भीतर अपने अभिवेदन तिमेदित करिन मे असफ ल रहता है तो यह उपाधारित किया लायगा कि उस कोई अध्विदनों करना है और की वाजित किया जा मक्ना ने रिलिटी को जान चाहिए। हावता बैज़ेकू(त हाताच्या, अक्ष्यर मदामध्यविभागिका एक लगाम और पदाध्यान

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परिशिष्ट-।

श्री श्रेर बहादुर सिंह शाखा पौरमात्टर नरहरपुर प्रतापग् के

अगरीय-1

श्री श्रेर बजादुर सिंध दिनांक 16-2-85 एवं 17-2-85 को शाखा-ठाकपाल नरवरपुर के पद पर कार्य करते हुए चिंचजन्दर बन्जिं जीमापत्र शंक्ष 319 दिनांक 13-2-85 कीमती 2000/- के वितरण में जाल-शाजी करके शाखा ठाकश्वर नियमावली के नियम 97 एवं अतिरिक्त विभागीय कर्मचारी "आचरण एवं सेवा" नियम 1964 की धरा 17 का उल्लंधन किए।

परिशिष्ट-2

अहे शेर बहादुर सिंह शाखा पौरटमास्टर नरहरमुर प्रतापगृह के विरुद्ध अभिरोगित अवचार अथवा कदाचार की शारितयों का ज्ञापन:-

चिन्वचर्र "बम्बर्र" बीमा पत्र लं०-319 दिनां 13-2-85 कीमती 2000/- प्रापक श्री मती राज़बेर देवी पत्नी श्री विन्द्वावरी प्रसाद ग्राम चन्दीपुर पौरट नरहरमुद प्रतापगद "को इंडोर "लेखा कः यालिय से दिनांक 16-2-85-को शास्त्र आकार प्रवर्धि पर वृद्धाकर नरहरपुर शासा आक्षप्तर को वितरण हेतु मेजा गया। शी ग्रेर बढादुर शिंह शाहा डाक्पाल नरएइ पूर ने उपत बीमे की प्राप्ति भी प्रवृष्टि शाला डाक्षर रोजनामने में उसी दिन किया। परन्तु उन्दोंने बीमा प्राप्ति की नो टिस प्रापक को र्रडी और के माध्यम है जितरण हेतू नहीं भेग। उत्त श्री शेर बहादुर शिंह ने उपरोदत बीमे का वितरण ... प्राप्तकर्ता भी मती राजदेशका निधानी अंगुः लगवाकर तथा भी मती जरावती देवी सां वचन्दीपूर है उनका निधानी अंगू ा लिखवाकर दिनांक 17-2-85 दिन रविवार को श्री कसमता प्रसाद मिश्र ग्राम पूरे चन्दी पौरट नर रपुर िला-प्रतापगढ़ को गवाडी लेकर उनके घर पर किया। प्राप्तकर्ता ने व वीमे को खोला ।। विभागीय काग्रः के दुक्ड तथा एक पत्र निक्ला त्रा सर पर देदिर्भित बीमे का वितरण दिनांक 16-2-85 में किया पुजा श्रेदसाया तथा प्राप्तकर्ता रतीद पर भी दिनांक 16-2-85 ही की तारीख प्रापक से लिखवारी। श्रीमती रापदेई ने उदत तथ्य की सूचना अपने शिकायती पत्र दिनांक 20-2-85 द्वारा दस कार्यालय को नेी। बीमा गुलने के समय श्री शेर बहादुर सिंह शाखा आक्पाल एवं कामता प्रसाद मिश्र गवार उपस्थित थे। परन्तु शेर बरादुर सिंह ने बीमा वांदने के बाद वहां पर अपनी अनुपरिधाति बता जबकि शी क्रामता प्रसाद मिश्र ने वीमा सोलते समय शेर बढादुर लिंड के उपिध्यत रहता अपने बयान दिनांक 22-2-85 में त्वीकार किया है। श्री औरवहार सिंह ने कीमें की बारना हिं 17. 2.86

भी सेर बहादुर सिंह ने संदर्शित बीमे का सही दशा में शासा डाज्यर में प्राप्त होना तथा उसका वजन 32 ग्राम पाना बताया है। जबकि बीमे की सीजें दूटी हुई हैं। सीतें पर पुन: सील लगार गर्र है। तथा उसका पर्ण नी बीमेंनें नार्र म्ह सगरत ब्**ब्लुओं** सहित केंदल 25 ग्राम पाया है।

अतएव यह आरोपित है कि श्री शेर वहादुर सिंह ने संदर्भित बीमे-का वितरण बिना नोटिस ारी किए हुए प्रापक के घर पर है। जाकर दिनांक 17-2-85 को किया तथा प्रापक रसीद पर 16-2-85 की वितरण की तारीय

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त्या स्तीर पर ताती व 15-2-85 का उल्याना का उल्याना का उसका कि उलावार तथा ब्रीमें भी सील आदि का सबी हुंग से परीक्षण नहीं किया है। उनके मलत उद्देश्य का परिचायक है। भी शेर बहादुर सिंड ने रांदर्भित ब्रीमें के वितरण में उपरीक्त जातनाची करके विभाग को 1500/-की श्रीत पहुंचाए।

परिचिष्ट_-3

भी शेर बहादुर सिंह सावा पोत्टमात्टर नरहरपुर के विरुद्ध लगाये गए आयोधी को सिट्ट करने वाले अभिष्ठेस्थे भी सुची।-

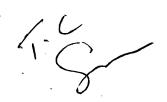
- i- नर **चपुर शाला आज्ञार पर्ची दिनाँक** 16-2-85
- 2- नर ६रपुर् शाखा डाक्धर रोजनामचा दिनाँव 16-2-85
- 3- धीमा किया । 3-2-85 की मती 2000/- के पितरण की प्राप्तकर्ता रहीदा
- 4- श्री मती राश्चदैर्ध पत्नी विन्देशवरी प्रसाद ग्राम चन्दीपुर प्रिकेट नरहरुपुर, प्रतापगढ़ का शिकायतीपत्र दि०-20-2-85
- 5- श्रीमती राखदेश प्रापक का बयान दि०-23-2-85
- 6-श-शी कामता प्रसाद मिश्र ग्राम प्रेचन्द्री पों नरहरपुर, प्रतापगढ़ का बयान
- 7- श्री शेर बहादुर सिंध शाचा पौस्टमास्टर नरपरपुर का ख्यान दि०-21-2-85
- 8- बीमा कबर बीमा राँख्या 319 दि०-13-2-85 कीमती 2000/- तथा 11 ि ।।गाँचे बागः के दुक्ड़ें तथ 100/- मूल्य वर्ग के 5 नाट।
- 9- शी राष्ट्र कुमार शुक्ता उपजादमात दोहडोर,प्रतापगढ़ का ब्यान । द०-21-2-85
- 10- शीमती स्थाप परावती देवी ग्राम चन्दीपुर पौo-नरहरपुर दिo-23-3-85 का बयान।

परिशि-८-4

-शी शेर अवाद्धर सिंह शाया मी त्यान्टर नरहरपुर के विसध्द लगाए गए आरोपों को सिहद करने वाले गवाहाँ की सूची।

- ।- श्रीमती रा देई पत्नी विन्द्रश्वरी प्रसाद ग्राम पोस्ट चन्दीपुर, सरहरपुर प्रतापगढ़।
- 2- श्री कृमता प्रसाद मिश सा० पूरे चन्दी पौरट नर रपुर जिला प्रतापम्।
- 3- शी गोपाल र्र. शीवास्तव निरीक्षक डाक्घर उत्तरी ,प्रतापगढ़ा ४- शीमती उरावती देवा ग्राम चन्दीपुर पो०-नरहरपुर प्रतापगढ़ा
 - भी शाल भूमार शुला उपआवधाल की वंडीर प्रतापग्रा

प्रवर धीक्षय डाय्धर प्रतापग् मण्डल-230001



20.8.87

भारत-सरकार डाक विभाग A 3 3

कार्यालय प्रवर अधीक्षक डाक्यर प्रतापगढ़ मण्डल-230001

क्रीपन तंग:- २प-८/४४-८५/डीपी दिनांक प्रतापगढ़, 27-7-1987

श्री श्रेर बहादुर सिंह शाखा डाकपाल नरहरपुर हैकार्य-पूर्व को इस कार्यालय के ज्ञापन संख्या दिनांक 6-5-85 दारा श्रीति विक एकेण्ट है आचरप है नियमा वला 1964 दे को धारा 8 के अन्तर्गत कार्यवाही की सूचना दी गई थी। इन के विरुद्ध आरोप तथा उसका विवर में , अश्विश्व होना था। उक्त ज्ञापन के साथ भेजा गया था जो उन्हें दिनांक 8-5-85 प्रेशिश्व हा स्थानिक को प्राप्त हो गया। बवान में इन्होंने पत्र दिनांक 13-5-85 प्रेशिश्व श्वास की इस कार्यालय में दिनांक 15-5-85 को प्राप्त हुआ जिसमें इन्होंने समस्त आरोपों को अस्वी कार्यक्या।

2-उक्त मामले में श्री खेवनराम कार्यवाहक तहायक अधा क्षक डाक्यर मण्डलीय कार्यालय, प्रतापगढ़ को जांच अधिकारी तथा श्री राम आसरे पाण्डेय हैकार्ययाहकहै परिवाद चित्रीक्षक मण्डलीय कार्यालय को प्रस्तुतकर्ता अधिकारी की न्युक्ति इस कार्यालय के समसंख्यक ज्ञापन दिनांक 18-5-85 द्वारा की गई। श्री खेवनराम जांच अधिकारी ने मानलें को जांच करके अपनी आख्या दिनांक 3-3-67 को प्रेक्ति किया जो इस कार्यालय में दिनांक 24-3-87 को प्राप्त हुआ।

3-मैने जांच अधिकारी के जांच आख्या तथा समस्त. संदेधित अभिलेखों का विस्तृत अध्ययम किया। मैं जांच आधकारा के जांच के तथ्यों ते पूर्णतथा सहमत हूं कि चिन्चबंदर बम्बई बीमा पत्र संग 319 दिनांक 13-2-85 कीमती 2000/=प्रापक श्रीमती राजदेई देवा पतनी श्री विनदेशवरी प्रसाद ग्राम चन्दीपुर पौस्ट नरहरपुर, प्रतापगढ़ कोहंडीर तेवा कार्यालय से अवनांक 16-2-85 को शाखा डाकघर नरहरपुर को प्रेरियत सील मुहर दुरुस्त भेजा गया जो शाका डाक्यर नरहरपुर में सही हा बत एवं सोल मुहर दुरुस्त प्राप्त हुआ। श्री श्रेर बहादुर सिंह शाखा डाज्याल ने उक्त बीमा पत्र को उसी दिन अपने रोज नामचे में दर्ज किया परन्य बीमा प्राप्त करने का भोई नोटिस ईडीडीर के माध्यम से प्राप्तकर्ता को नहीं दी गई जबकि अन्य बीमा पत्रों को नीटिश ईडीडी ए के माध्यम से दी गई है। इसके बावजूद यदि प्राप्तकर्ता डाक्टर में आयी तो भी उसके बीमे का दिवरण नहीं किया गया जबकि भी धेर बहाद्वर सिंह प्राप्तकर्ता को भली-भारित जानते पहचानते थे। तथ्य यह है किउक्त बीमा पत्र श्री भेर बहादुर सिंह शाखा डाक्याल नरहरपुर को दिनांक 16-2-45 को प्राप्त हुआ भार उसे दिनांक 17-2-85 दिन रीववार को प्राप्तकर्ता के घर जाकर वितरित किया। बोमा पत्र का वितरप श्री कामता प्रताद मिश्र गवाह एवं श्रीमती जड़ावती देवा कातिब के समक्ष किया गया किन्तु रतीद पर दिनांक 16-2-85 विखवायां गया क्योंकि दनांक 17-2-85 को री विवार था और दिनांक 16-2-85 को डाक नी देवा कायालिय में नहीं भेजो गयी थी। उक्त संदर्भित बीमा पत्र श्री श्रेर बहादुर सिंह ने स्वयं वितरित किया। प्राप्तकत र् ने अपने गवाह कातिव तथा श्री शेर वहादुर सिंह शाखा डाक्या है समक्ष बीमा पत्र के डबल सोल एवं टटी सील के विषय में शाखा डाक्या लं से नरहरपुर से बताया ओर शाखा डाक्याल को प्राप्त कर्ता उक्त बीमा पत्र को वापस कर रही था लेकिन श्री धेर बहादुर सिंह बीमा पत्र वापत नहीं किया और कहा कि इसे खोलकर देखे। बीमा खोलने पर बीमा कबर से 100/=स्पये की पांच नोटैं तथा ।। तादे कागज तथा एक पत्र

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िन्छला। बहेमा पत्र से निन्छले सभी ।। जागज डाक्यर के ही थे। ताचि बाद और वितं किया परामा किये वहां से चल दिये। पथोंकि वितरण रिलप पर प्रा जायंगा हो चुको थी। श्री भेर बहादुर ितंह भाखा डाकपाल उन्त बीमें को सहा हाला में डाक्यर में प्रापा होना तथा उसका बजन 32 ग्राम पाना बताया जर्वी को में को सील दुनी हुई है सील पर उबल मुहर लगाया गयी है तथा इसका वजन संतर्क वस्तुओं सीहल केवल 25 ग्राम पाया गया है। जिले श्री देर बहादुर तिंह भाखा डाक्पाल स्वीकार करते हुये उसपर काई ध्यान नहीं देने को बात कही है। श्री भेर बहादुर तिंह भाखा डाक्पाल ने सील आदि का सही परिक्षण नहीं किया जो इसके गला उद्देश्य का परिचायक है। इस प्रकार श्री देर बहादुर तिंह भाखा डाक्याल स्वीकारण में उपरोक्त जालताजी करके विभाग को 1500/= की क्षित पहुंचायी है।

4-श्री भेर बहादुर तिंह भाषा डाक्पाल अपने बचाव में यह तर्क पुस्तुत किया कि नरहरपुर भाखा डाक्बर एक सवल डाक्बर है और जब वह दिनांक 16-2-85 को गमत पर चलने को तैयारी कर रहे थे तो इसी बीच श्रीमती राजदेई देवी डाक्दर आयी और उक्त बीमा बांटने को कहा तो उत्तने हुश्री सिंह हू प्राप्तकरा से गवाह जाने की बात करी। इस पर प्राप्तकर्ता श्रोमती राजदेई देवों अपने घर चलो गई तो उतने श्रेश्रो सिंह है दिनांक 16-2-85 को श्रीमतो राजदेई देवा के घर जाकर उनके बीमा पत्र का वितरण अंगुठा निधानी लेकर किया परन्ध श्री राजदेई देवी प्रापत ने अपने बवान में कहीं भी इसका उल्लेख नहीं किया कि वह बीमा पत्र लेने डा क्यर गई थी। जांच दौरान श्री श्रेर बहा दुर सिंह शाखा डाक्या ल नरहरपुर ने आगे यह बताया कि डाक्यर नरहरपुर के अन्तर्गत दो काउन्टर सुविधा उपलब्ध गांव पूरे चन्दीपुर एवं पुरब पद्टी है किन्तु इन गांवों में गन्नत करने का क्या कार्यकाल है इन्हें थाद नहीं है। जब दे जानबूब कर उक्त बीमा पत्र हेक्ट्र प्रापक के घर गये तो इन्हें बी 0 ओ 0 जरनल विन्हों डिलीबरी री जस्टर हु आ ने बेल हैं साथ में लेकर जाना वाहिये था परन्तु इन्होंने ऐसा नहीं किया। श्री घेर बहादुर सिंह ने पून: तर्क प्रस्तुत किया कि निरीक्ष्म डाक्यर उत्तरों ने दिनांक 21-2-85 भी मुझ्से जबरन व धमकी देकर बत बीमा पत्र का वितरण तिथि 17-2-85 विखयाया। इसके विषये श्री तिंह शाखा डाक्याल नरहरपुर कोई ठोत प्रमाणा नहीं प्रस्तुत कर तके। वह तभी बारें केनल कन गढ़नत है। इस प्रकार भी भीर बहादुर सिंह भावा हाक्याल नरहरपुर ने तत्य निया से वार्य न करते हुये शाखा आक्यर नियमावली के नियम 97 तथा अति विचिष्णेण्ट धुआ वरपर्यं सेवा धुनियम 1964 को धर्म धारा 17 का स्वष्ट ः उल्लंघन कियाहै। अत: इनके विस्तृ लगाये गये आ रोप वृष्तिया सिद्ध होता है।

अतरेव में तुपैल अहमद, प्रवर अधीयक डाक्सर, प्रतापगढ़ मण्डल स्तद्धारा श्री श्रेर बहादुर तिंह की भाखा डाक्माल के पद पर रखे जाने योग्य न पाकर उक्त पद से "निष्काश्चन" श्रीरमूबल का आदेश देता हूं।

प्रतापगद मण्डल 230001

प्रतिलीप:-

भे भी भेर बहादुर तिंह शाखा डाक्पाल नरहरपुर कार्य-पूथक वांच भी एक प्रति संलग्न है।

2-विरिष्ठ पोस्टमास्टर, प्रतापगट्र। 3-डाक निरीक्षक उत्तरो, प्रतापगट्र।

4-व्यक्तिगत पत्रावली 5-शाखा डाक्पाल नरहरपुर, प्रतापगढ

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Govt of India

Ministry of communication

Department of Posts

Girico of the Mirrotor Pontal Gervices Allahahad

Note Vig/APP-FD- /37
Dated at Allahabad the, 19.7.88.

Appellate Order

1. This is in context of appeal dt. 14.9.87 preferred by ShairBahalur Singh Fx-EDA Narharpur(Pratapgarh) against the penalty of removal from service inflicted vide STOs Pratapgarh nemo No. E-8/84-85/HP dated 27.7.87.

दित्ती इस्टिक्षः

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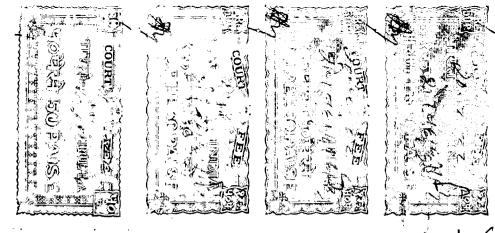
- 2. The special was proceeded against under Rule 8 of FDA conduct) Rules 1964 for counitting forgery in connection with delivery of ChinchBundar Bestery Ins letter No. 319 Rt. 13.2.85 for Rt. 2000/-, thereby contravening the provisions of Rule 97 of R.O. Rules and 17 of FDAs Conduct & Service) Rules 1964. On conclusion of enquiry proceedings the nearly special against was imposed.
- 3. A thorough examination and critical appreciation of the concerned documents/recods of the case it is found that the chargement has not been drawn properly and charge not framed correctly. The small ant is alleged to have committed forgery in delivering the Insured letter, but, it has not been elaborated as to how did he commit the forgery in delivering the article. He has been charged of contravention of the provisions of rule 97 of 80 rules, which does not deal with cases of forgery. Moreover Rule 97 contains five sub paras laying down different procedural matters concerning receipt and delivery of Insured articles. It has not been specified as to which particular sub para of Rule 97 has been infringed. Therefore, the charge is vague. The numishment is not speaking order in as such as it is devoid of disgussion on the forgery part of the charge.

I, therefore, remit the case back for de novo proceedings from the stage of issuing chargesheet.

DIRECTOR POSTAL SERVICES

ALT. AHABAD-21100 1.

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मनकि

चूंकि मिमुकिर ने वास्ते सवाल व जवाब मुकदमा मजकूर के क्रिक्टिक क्रिक्टिक के क्रिक्टिक के क्रिक्टिक के क्रिक्टिक के क्रिक्टिक क दस्तावेजात दाखिल करें व साणिस मुकरेर करें व फैसला सालिसी में उजरत दाखिल करें व वापस लेवं या इकरारनामा मालिस दाखिल करें व मुकदमा मजकूरा वाला में सुलहनामा दाखिल करें ख्वाह सुलह करें वश्चतें शुदूर ाडगरी जारी करावं बादहू जर डिगरी व खर्चा व उजरत कुर्की व उजरत नीलाम य दीगर रकम याफतानी हमारी वसूल करें या कोर्ट फीस दाखिल करें ख्वाह सवाल या रसीद वसूलयाबी दाखिल कर व तसदीक करें व दरख्वास्त नकल देवें, नकल हािल करें व दरख्वास्त मुश्राइना मिसिल देवं मा मिसिल का सुत्राइना करें व कोई दरख्वास्त मुतल्लिक मुकदमा गुजराने या बवक्त जरूरत कोई दूसरा वकील मुकर्रर फरें या चैक लेवें या उसका रुपया वसूल करें अर्जी दावा व बयान तहरीरी व अपील दााखिल करें व सब साख्ता व परदाख्ता वकील मौसूफ का मिस्ल कर्दा जात खाम अपने के कबूल व मन्जूर है लिहाजा यह चन्द कलमा कतौर वकालतनामा के लिख दिया कि सनद रहे और वक्त पर काम आवे।

अलम्कर

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FFURE THE CENTRAL ADMINISTRATIVE TRIBUNAL

Circuit Bench, Lucknow



O.A. No. 97 of 1988(L)

Sher Bahadur Singh

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Versus

Union of India & others

.. Opn. parties.

COUNTER AFFIDAVIT ON SEHALF OF THE ONE. PARTIES.

1988 AFFIDAVIT 90 TE I, Tuffail Ahmed, aged about 58 years son of their Ahmed, aged about 58 years son of their Ahmed, aged about 58 years son of their Ahmed, aged about 58 years at present posted as Superintendent of tost offices, tratapgarh do hereby solemnly affirm and state as under:

- 1. That the deponent is the opposite party No.2 and is well conversant with the facts of the case and he is filing this counter affidavit on behalf of the opposite parties.
- 2. The demonent has read and understood the contents of application filed by the petitioner before the Hon'ble Central Administrative Tribunal as well as the facts deposed herein in reply thereof:
- 3. Defore giving the parawise comments on the application it is expedient in the interest of justice to submit the following few facts in brief which are as follows:

(a) That the applicant while working as ED BP Barharpur ratargarh received Chinch Bunder (Bombay)

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Ins. Letter No.391 dated 13.2.86 for Rs.20CO/- (Rs. Two thousand only) A/T Smt Rajdei Devi w/o. Shri Bindeshwari rasad village Chandipur Post Narharpur Pratapgarh for delivery on 16.2.85 duly entered in the B.O. Slip from Kohandaur S.O. In sound condition. The entry of above Ins. letter was made in the B.O. Journal by the amplicant on the same day, but no notice was issued to the addressee through EDDA Narharpur. Thus the w/r. Ins. letter was delivered to the addressee by the amplicant on 17.2.85(Sunday) after taking T.I. of Smt. Rajdai Devi on the addressee's receipt. The T.I. of Smt Rajdei Devi was scribed by Smt Jarawati Devi R/o. village Chandipur post Narharpur Pratapgarh. The w/r. Ins. letter was delivered at the house of the addressees on 17.2.85 (Sunday).

- (b) That the u/r. Ins. Letter was opened by the addressee Smt Rajdai Devi in the presence of the ED BPM after taking out the contents and five currencynotes of the hundred rupees and eleven pieces of departmental papers and one personal letter were found inside the above Ins. letter cover.
 - (c) That the applicant has shown the delivery of the Ins. Letter on 16.2.85 in in his relevant records and he had also insisted to note the date of delivery as 16.2.85 instead of 17.2.85 from the addressees at the time of delivery, and this fact was also narrated by the

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addressee in her complaint dated 20.2.85. The applicant and the witness Shri Kamta Prasad Mishra were present on the srot at the time of opening of Ins. letter by the addressee which is evident from the statement of Shri Kamta =rasad Mishra but the amplicant has denied his presence on the spot, Shri Sher Pahadur Singh has however accepted in his statement the receipt of the Ins. Letter U/r. in sound condition with correct weight ie. 32 grams. But at the time of weight test during course of enquiry this weight was found only 25 grams. and the entire seals were broken and resealed and inspite of this the same was delivered at the house of the addressee at Chandibur (ie. the village other than rO on 17.2.85 (Sunday). But shri sher bahadur Singh. the applicant insisted to the addressee and witness to note the date of delivery 16.2.85 and however managed to get the date of delivery 16.2.85 noted on the addressee's receipt, which creates doubts upon the conduct of the applicant. XMXX The applicant was found guilt for his grave miscanduct and was placed under put off duty on 16.3.85 and charge sheet under rule 8 of FDA's Conduct & Servife Rules, 1964 was served on him on 8.5.85. The applicant had denied all the charges levelled against him vide his application dated 13.5. 85. Therefore the E.O. & P.O. were appointed in this case on 18.5.85 to engire into the charges against the applicant. The enquiry was completed on 3.2.87 by the E.O. E.O. has proved all the charges against the applicant

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after going through the enquiry report and relevant documents etc. on records. The amplicant ED BH Narharpur was removed from service vide office Memo No.F.8/84-85/DP dated 27.7.87. She applicant filed an ampeal against removal on 14.9.87 which was received on 15.9.87 in the office of the opp. party no.2 and same was forwarded with brief history of the case and parawise comments alongwith relevant exhibits of the case to the appellate authority. The case was remitted back for denovo proceedings.

- (d) From the stage of issuing charge sheet by the appellate authority on 19.7.88 the case was remitted back for denovo proceedings. On receipt of the directions of the DPS Allahabad further action in the case was under process, but eanwhile the applicant has oved an application at the Central Administrative Tribunal, Lucknow against the order of DPS Allahabad for denovo proceedings against removal h of service.
- 4. That the contents of paragraphs 1 to 5 of the application, needs no comments.
- 5. That the contents of para 6(a) of the application are not admitted and in reply it is stated that the applicant has not exhausted all the depart ental channels because further action is under process as directed by the appellate authority.
- 6. That the contents of para 6(b) of the application are not admitted and in reply it is stated that the pun shment order was quite in speaking order and from the enquiry report the F.O. in which

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all the charges were fully proved and was also to the applicant alongwith the punishment order.

- 7. That the contents of para 6(c), 6(d) and 6(e) of the application are wrong, hence denied.
- 8. That the contents of para 6(f) of the application are not admitted. The applicant and his defence Assistant failed to attend the enquiry on several occasions on some pretext or the other wheich resulted delay in co pletion of the enquiry by the E.O.
- 9. That the contents of para 6(h) af the application are not admitted.
- 10. That the contents of para 5(i) of the application are not admitted because it needs time for examination of the case thoroughly before passing final orders.
- 11. That the contents of para 6(j) of the application are not admitted because the charges has been proved on facts in accordance with departmental rules and procedures.
- 12. That the contents of para 6(k) of the application are not admitted because the applicant was given full opportunit during the course of enquiry by the E.O.
- 13. That the contents of para 6(1) of the application are wrong, and hence denied.
- 14. That the contents of para 6(m) of the

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has in fact delivered the Ins. letter w/r. on

17.2.85 to the addressee at her home but the applicant
however anaged to get the date of delivery noted
as 16.2.85 instead 17.2.85 fro the addressee at the
time of delivery on his instigation the above was
narrated by the addressee in her complaint dated

2.0.2.85 and also during the course of enquiry of the
E.O. The brief history of the case may also be seen
in the preceeding paragraphs.

Annexure C.1 to this
affidavit for perusal, from which it would be seen that
more clear that all the aspects of the matter has been
considered.

- 15. That the contents of para 6(n) of the application are not admitted because the sender of the Ins. letter has stated that a sum of Rs.2COO/- only was correctly sent to the addressee through Ins. letter. The applicant however, submitted two affidavit from the sides of the sender and addressees which were fully proved false during the course of enquiry. The claim of the sender of remaining Rs.1500/- has been settled by the D.P.S. Bombay Region on 23.5.88 in favour of the sender.
- 16. That the contents of para 6(o) of the application are not admitted.
- 17. That the contents of hara 7 of the application are not admitted. The action is under process as per direction of the Ampellate Authority.

bound



- 18. That the contents of para 7(ii) of the application are not admitted because this is not feasible in view of the gravit; of the case.
- 19. That the contents of para 7(iii) of the application (all needs no comments, which relates to Court concerned.
- 20. That the contents of para 7(iv) of the application needs no comments.
- 21. That the contents of paragraph 8 of the application needs no comments.
- 22. That the contents of paragraph 9 of the application are not admitted because the applicant has not exhausted all the depart ental channels so his application is not tenable and liable to be rejected,
- 23. That the contents of para 10 of the application are not admitted because the case was re itted back for denovo proceedings by the appellate authority and the action is under process.
- 24. That the contents of para 11, 12 and 13 of the application needs no comments.
- 24. A That the application moved by the applicant is pre-mature as at this moment the order of the punishment order dated 27.7.87 is not in existence as the same has been set aside by the appallete authority vide order dated 19.7.88 and who remitted back the case for fresh enquiry after

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issuing proper charge sheet.

to the petitioner during the period of putting him off from duty as the Extra Departmental Agents are treated as only part time employee having other source of livelihood also. There is no question of giving him back wages as the enquiry is still pending against him and in case it is established that the applicant is innocent, the authority will consider this question at the time of passing final orders in the disciplinary proceedings.

26. That as such the amplication filed by the applicant is liable to be dismissed as pre-mature and non-maintainable at this state.

Deponent.

Lucinow,

Dated: 15 Sept. 1988.

Verification.

I, the deponent above-named do hereby verify
that the contents of paragraphs 1 to 2
are true to my personal knowledge, those of paragraphs

to 24 are also believed

to be true by me on the basis of legal advice.

The are also believed

to be true by me on the basis of legal advice.

No part of this affidavit is ** false and nothing

material has been concealed. So help me God.

Deponent.



I identify the deponent who has signed before me and is personally known to me.

> (VK Chaudhari≬ Advocate.

Solemnly affirmed before me on 1601.100 at to am/pm by the deponent who is identified by Shri VK Chaudhari, Advocate, High Court.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me. Oath Commissioner. 2

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Free tode,

BEFORE THE CENTRAL ADMINISTRATIVE LRT SUME AS TWO BAD CURCUIT PERCH, LUCKSONA.

c... MO. 98/88 (L)

In re: Sher Rahadir Lingh Applicant. /ersus,

Union of Inlia & Ors. .. Respondents.

RIJOILDER AMETUAVID OF AND ALLECTIVE

I, Sher Bahadur Singh, aged about 46 years, 5/o Shri Satys Bux Singh, 3/o Village and 1.0. Erharmur, Perjana & Tehsil-Pattl, District- Pratapgerh, do hereby solemnly allim end state.

- over and unlerstood the contents of the Counter Alfilavia .

 iiled on behalf of the respondents in the chowe case and is in a position to submit that the allegations made therein, so har as they are contrary to or inconsistent with those made in the application are hereby desired as false and incorrect and those made in the application are hereby desired as reiterated as true and correct.
- false and denied. The fact is that the for the larger is present was received on 16.2.85 and was labeled to the addresses on the same date, that is, 16.2.15 and the larger is because the present was authorised to make the delivery of the poster was personally in the two villages of Durech limit is furnished to make the delivery of the poster.

prount of F. 13/- per month was put to if the

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allowance for performance of this delivery work, loor-to-door. As such, the prestion of intim any notice or intimation did not arise. The delivery as made under a clear raceipt after alloss tion of the thurb impression of the addresses by two respective vitnesses as provided under the rules.

- 3. That further, the insurance letter in previous was not opened in the presence of the legement as a salrewly be been admitted by the witness A ata Dress.
- 4. That perc-3(c) of the Counter A. Hilavid is decisa. The addresses made a complaint on 20.2.1935 calv, what is, after a helpy of five days which was makeline, because the insurance letter was helivered with the ceals guite intact and in a sound condition.
- That the contents of para-3(d) of the Counter officevit are decided being false. The appellate authority, namely, the respondent No.3 while passing orders in the appeal did not issue any charge sheet on 19.7.88 for a de nowo proceeding. The proper course for the respondent No.3 namely, the appellate authority was to have allowed the appeal, set aside the order of removal of the deponent from service and then could have ordered a le now trial but that hardly was justified in the circumstances of the present case in which the charge-at set we have
- 6. That the contents of para-6 of the Counter. The inare false and lamied. Naither the order of particle at
 was a specking order nor the injury report to a trie.

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proper: 1 v lit. This is a case of many will in emille punishment based on an invaliting wiry.

781 edl 3.10.1988

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KHERKHOWX

Lucknow.

I, the imponent above ramed do herein various that the contents of peres 1 to 6 of this Rejoin les assistants are true to my non amovidage.

Lighed and verified this the only deposit scholar, 1958 at Lucknow.

DATE: --

I identify the depart to be signed this rejoin for Affiguit telore se.

(Smishigh.

solemnly affirmed before as on 3.10.1988 et =.m./p.o. by Shai Sher Debelor Ling) the deponent who is identified by Shai Shai Shai Shai and a ... is re. ... Nocete, Lucknow.

I have fully satisfied myself in expending the dapon of that he understands the contents of this appointer Allifavil which have been read over and explained to him my no.

क्रिक् वहाड़ी किंद

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In the Moniple Jentral Administrative Tribunal, dench allihabad,

(Gir out dench) Lucknow. .

O.A. 10.95 of 1988 (L)

Sher Banadur Singh Ys. Union of India and Others.

Supplementary Counter affiliation of Opp. Parties.

In Tufail ahmad, son of wate Shri alley Mohammad, a acid about 58 years, presently posted as Senior Superintendent of Post Office, Fratapparh, Postal Division, Pratapparh, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is opposite party no.

 in the a ove noted application and as such he is
 fully conversant ith the facts deposed to hereinbelow.
- 2. That the applicant was not impleaded the parson presently working as Extra Departmental Branch Post Master, Post Office Larharpur, District Pratapparh after his removal from the said post and in case this application is allowed the affected party presently marking in his place shall have no opportunity to represent before this Ton'ble Tribunal and this may cause

A. W. C.



ungarranted further litigations.

That it is very much expedient in the 3. interest of justice that the application may be dismissed for the defect i.e. Non-Joinder of necessary party as respondent.

Luckhow; Dated

18/12, 1938.

Verification.

I, above named deponent do hereby verify that the contents of paras 1 and 2 of this affidavit aretrue to my personal knowledge and those of para 3 are the legal advise. No part of it is false and Nothing material has been concealed. So help me God.

Verified this. 15... The day of Dec. 1988 at Luc'ono ::.

Luckno ; Jated

1 2.112 , 1988.

Kysher Van